

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPLICATION NO. 34 OF 2019

Rajasekar Sharnbu

... Applicant

Versus

Karnataka State Pollution Control Board and Ors.

... Respondents

REPLY STATEMENT FILED BY RESPONDENT NO.8 ALONG
WITH RESPONSE/OBJECTIONS TO THE REPORT OF THE
JOINT COMMITTEE

The Eighth Respondent respectfully submits as follows:-

1. At the outset, the Respondent states that application itself is not maintainable as having been filed by a person who has no motive and who is a busybody habitually intent on disturbing the business environment in the area for personal gain. The application that has been filed in the guise of public interest is actually a motivated litigation deliberately initiated to scuttle the business prospects of this Respondent apart from lacking in bonafides.

2. The applicant is always in the habit of approaching the industries for money and upon refusal would start making representations to the authorities by making false and frivolous allegations. Even after filing the present application, the applicant also approached industries like this Respondent demanding money and offering to withdraw the case. Such is the reputation of the applicant, submitted that while this Respondent is obliged to comply with the rules and regulations relating to environment protection in respect of running their industrial unit, it is just and necessary that persons like



the applicant are adequately warned and restrained from abusing the process of court.

3. When the above application came up for admission on 11.10.2019, this Hon'ble Tribunal was pleased to pass an order has passed the following order appointing a Joint Committee consisting of Senior Officer/Scientist of the Central Pollution Control Board, State Pollution Control Board and the District Collector who shall inspect the place in dispute and submit a factual report regarding the allegation made and action if any taken in case of any violation found. It was also directed that the State Pollution Control Board will be the nodal agency for compliance and coordination. The Committee was to furnish a factual and action taken report in the matter within two months.

4. This Respondent states that the Joint Committee has submitted a report in February 2020 to this Hon'ble Tribunal after carrying out an inspection of the Kolhar Industrial Area on 26.11.2019 & 27.11.2019. The report states that they have inspected not only the industries listed in the application but also other industries and the Common Effluent Treatment Plant (CETP) construction site which is coming within the Kolhar Industrial Area.

5. It is also mentioned in the report that the applicant had earlier filed a complaint to KSPCB about the Pharma and Chemical Industries operating in Kolhar Industrial area, Bidar and subsequently he withdraw his complaints stating that he was satisfied with the manner in which the operation of the chemical industries are going on. This observation of the Committee by itself would disprove the present allegation made once again in the application by the same applicant.



6. By order dated 24.02.2020, this Hon'ble Tribunal after recording the contents of the report gave directions to the committee to submit a further report on construction of CETP, water supply to industries and on certain aspects and adjourned the matter to 29.05.2020. The Committee after concluding that the industrial units located in the industrial area are managing their domestic sewage through septic tanks and soak pits, expressed an opinion in the report that the industrial area should have a Common Effluent Treatment Plan (CETP) outside the industrial area and all industries should send their partially treated effluents for treatment in the CETP. The report has also stated that the KIADB has to complete construction of the CETP on war footing and also ensure water supply to the units in order to conserve and avoid exploitation of ground water. The recommendations of the Committee are contained in Paragraph 8 of the report.

7. This Respondent states that in the year 2009-10 Respondent No.8 purchased a sick and closed unit by name Karthik Fine Drugs at Bidar which had been functioning with all statutory permissions including Environmental Clearances. From the year 2010 onwards KSPCB renewed the consent orders for Respondent No.8 based on inspection and satisfaction and after fulfillment of all statutory formalities. In fact, KSPCB had issued a CTO order on 24/04/2010 valid up to 30/06/2011 and thereafter further CTO order dated 01/07/2013 valid upto 30/06/2017.

8. In the year 2016 SEIAA, Karnataka visited all Bidar Industrial Units. At this point of time Respondent No.8 did not have the full set of documents including the EC as the same were awaited from Karnataka State Financial Corporation who sold the unit to



Respondent No.8. Therefore, SEIAA issued Section 5 directions to Respondent No.8 regarding non availability of Environmental Clearance even though the same was already available. After hectic efforts, Respondent No.8 obtained the Environmental Clearance granted by MoEF on 12.10.1998 itself and submitted the same to SEIAA and requested for revocation of Section 5 directions. Upon due consideration of the application of Respondent No.8, revocation orders were issued by SEIAA under Section 5.

9. By order dated 13/06/2016 KSPCB issued directions under Section 5 of the Environment (Protection) Act 1986. Later, SEIAA-Karnataka by proceedings dated 28/12/2018 after due consideration decided to revoke the closure directions issued under Section 5 of the Environment (Protection) Act. Thereafter, on 04/05/2019 KSPCB issued revocation of closure directions.

10. Respondent No.8 thereafter submitted their application for renewal of CFO and the same was issued on 07.06.2019 with validity up to 30.06.2023. In the year 2020, after obtaining CFO renewal the industrial unit has started its operations after repair and rectification of equipments and after carrying out maintenance.

11. Respondent No.8 is submitting the following documents as Annexures to this Reply.

a.	26.09.1996	Consent for Establishment to M/s. Karthik Fine Drugs.
b.	18.12.1997	Original consent issued by KSPCB to M/s. Karthik Fine Drugs.



c.	12.10.1998	Environmental Clearance issued for M/s. Karthik Fine Drugs.
d.	08.03.2007	Letter for transfer of lease hold rights in favour of Respondent No.8 issued by KSFC.
e.	18.05.2007	Transfer of lease hold rights in respect of Plot No.53 (B) and 54 (Plaintiff) of Kolhar Industrial Area, Bidar originally allotted to M/s. Karthik Fine Drugs.
f.	26.02.2009	Registered Sale Deed executed by KIADB in favour of Respondent No.8.
g.	24.04.2010	CTO issued by KSPCB
h.	01.07.2013	CTO issued by KSPCB
i.	13.06.2016	Directions under Section 5 of the Environment (Protection) Act, 1986
j.	17.07.2016	Letter from KSPCB that SEIAA has issued direction under Section 5 of the Environment (Protection) Act 1986.
k.	28.12.2018	Proceedings of SEIAA deciding to revoke the closure directions issued under Section 5 of the Environment (Protection) Act, 1986.
l.	04.05.2019	Revocation of Closure directions issued by KSPCB
m.	07.06.2019	CFO order issued by KSPCB for Respondent No.8.
n.	06.05.2021	Proceedings of the 195th SEIAA Karnataka meeting.
o.	21.06.2021	Bank Guarantee given to KSPCB on behalf of Respondent No.8
p.	18.07.2021	Authorization under the Hazardous Waste Rules with valid up to 30.06.2023.
q.	27.09.2021	No Objection Certificate issued by Government of Karnataka, District Ground Water Committee, Bidar.



**RESPONSE /OBJECTIONS TO THE REPORTS OF THE
JOINT COMMITTEE;**

12. In response to the observation of the Committee in Paragraph 6.4 of the First Report submitted by the Committee the Respondent No.8 has attached a compliance report along with this reply. The Committee has also reported that there is compliance on all major aspects and with regard to the other the above compliance report with satisfactorily explain the status of Respondent No.8.

13. It is submitted further that the drinking water source of Manjira River as well as the open wells are not contaminated and water confirms to drinking standards. Likewise, the open well located within the industry and is also not contaminated. Respondent No.8 has already received no objection certificate from the ground water department for use of open well and have consent orders and authorization that are valid and subsisting. Likewise, the industry has also installed flow meters and cameras for online monitoring. The industry has also installed 20 KLD ETP/MEE/ATFD.

14. As regards the additional report relating to Environmental Compensation recommended, the relevant reference to Respondent No.8 is contained in Paragraph 7.4. The Committee has concluded that the non compliance period is from 01.02.2017 to 02.12.2019 ie. 1034 days and has recommended a compensation of Rs.31,02,000/-. In this regard, it is submitted that as stated supra, Respondent No.8 had received directions under Section 5 from SEIAA Karnataka on 13.06.2016 to stop/suspend all production activities. This was followed by a closure order issued by KSPCB on 01.07.2016. The industrial unit was totally closed until a revocation order and a CFO order was issued by KSPCB



on 04.05.2019. Only thereafter electricity was restored to the unit. Thereafter completing all maintenance and overhauling machinery the units has started its operations. Therefore, imposition of compensation when the statutory orders of closure were in force is totally in correct and is not line with the factual position as regards the status of the unit. In so far as the remedial measures that are suggested in paragraph 8.4 of the report, the Respondent No.8 has already complied with the same.

15. It is therefore prayed that this Hon'ble Tribunal may be pleased to consider this Response/Objections and disregard the compensation amount estimated by the Committee as being incorrect considering strict compliance of Pollution Control Standards by Respondent No.8 throughout their operations.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss Application No.34 of 2019 and thus render justice.

VERIFICATION

I, C. Vijaya Bhaskar Reddy, S/o. Janga Reddy, aged about 47 Years, Director, M/s. Synthochirals Private Limited, the 8th Respondent herein do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at SECUNDERABAD on this the 31st day of January 2022



C. Vijaya Bhaskar Reddy
Respondent No.8



ATTESTED

[Signature]
D.C. UMAPATHI RAO
B.A., LL.B.,
ADVOCATE & NOTARY
Off/Resi:45/D, Bansilalpet,
SECUNDERABAD-500 003. 31/01/2022

"JALARAKSHA"

Telex : 0845-8348



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5588782, 5586520

ಫ್ಯಾಕ್ಸ್:

Fax : 080-5586321

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
KARNATAKA STATE POLLUTION CONTROL BOARD 133

6, 7, 8 ಮತ್ತು 9ನೇ ಅಂತಸ್ತು, ಜನೋಪಯೋಗಿ ಕಟ್ಟಡ,
ಮಹಾತ್ಮಗಾಂಧಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು 560 001
ಕರ್ನಾಟಕ, ಭಾರತ.

6, 7, 8 and 9th Floor, Public Utility Building;
Mahatma Gandhi Road, BANGALORE-560 001
Karnataka, INDIA.

// BY REGO. POST WITH ACK. DUE //

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NOC/BDR/IND/DEO-6/AEO-1/96/498-501

26 SEP 1996

To

The Managing Director,
M/s. Karthik Fine Drugs Pvt. Ltd.,
Plot No. 53 B & 54 D,
Kolhar Industrial Area,
B I D A R.

Sir,

Sub:-Consent for establishment and Clearance
from water and air pollution control point
of view for setting up of a new industry
at Plot No. 53 B & 54 D, Kolhar Industrial
Area, Bidar.

Ref:-Your consent application No. 01214

-/-

With reference to the above, it is to be informed that
this Board has cleared the project from the water and air
Pollution control point of view for setting up of a Bulk Drug
Unit for the manufacture of CEPHALEXIN of capacity 24 TPA
at Plot No. 53 B & 54 D, Kolhar Industrial Area, Bidar provided
the following conditions stated below with :

1. The project is to be cleared from all other angles of
Environment by the Committee constituted by the State Govern-
ment, Ecology and Environment Department.
2. The industry shall not undertake expansion/diversifi-
cation/modernisation, change of location of site etc., without
the prior clearance from this Board.
3. The industry shall take afforestation measures in the
factory area, so that green belt around the factory premises is
maintained.

I. WATER POLLUTION CONTROL :

1. The effluent treatment proposed by the industry is
generally agreeable and the industry may go ahead with the
implementation of the same. However, the industry shall com-
ply with the observations and suggestions as indicated in

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2. All the treatment units shall be totally impervious
within solid impervious material on both sides and bottom and
industry should submit detailed plans, structures indicating
the premises.

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Contd.. 2/-

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3. The company shall treat the domestic waste water from the factory and the colony either in septic tank with soak pits/dispersion trenches, no overflow from the soak pit and dispersion trenches is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part-I and Part-II.

II. AIR POLLUTION CONTROL :

1. The discharge of emission from the premises of the applicant shall pass through the stacks/chimneys wherefrom the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made thereunder.

2. The daily/hourly rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stacks/chimneys shall not exceed the limits laid down in Annexure - II.

3. a) The industry shall take immediate action to install adequate equipments for the control of constituents in the emissions so as to conform to the tolerance limits as per condition No. 2 within the date noted against them as indicated in Annexure - II.

b) The industry shall provide 100% standby air pollution control equipments on line so that in case of failure of the existing equipments, the standby equipments should be used, so as to maintain 100% capacity of control equipments at all times.

4. a) The chimney heights shall be provided as per the guidelines for stack heights given in Annexure - II. The proposals for which, shall be submitted to the Board within 30 days from the receipt of this consent for establishment and shall be implemented before commissioning the plant.

b) The industry shall provide port holes for sampling the emissions and access platforms for carrying out stack sampling and provide electrical outlet points and other arrangements for all stacks/chimneys and other sources of emissions so as to collect samples of emissions by the Board or the applicant at any time in accordance with the provisions of the Act and Rules made therein. The details of the location of sampling port holes, the platforms, the electrical outlet point etc., are detailed in Annexure - III.

5. The industry shall at his own cost get the samples of emissions collected and get them analysed in any Laboratory every month for the parameters indicated in condition No. 2 from the sampling port holes provided as per condition No. 4 and shall submit in duplicate, the analysis results to the Board within seven days from the date of collection of samples.

6. The industry shall not change or alter either the quality or quantity or rate of emission or install/replace or alter the air pollution control equipments, change in raw material or manufacturing process resulting in change in quality and or quantity of emissions, shall be intimated to Board.

-: 3 :-

III. SOLID WASTE DISPOSAL :

The factory shall dispose off all solid waste generated from the process and from the effluent treatment plant in a scientific manner without causing underground and surface water pollution directly or indirectly. The solid waste shall be disposed off without causing eye sores to the public. The factory premises and the surroundings shall be kept clean. The mode of disposal of solid waste and the area selected for the same shall be got approved by the Board duly furnishing the relevant information within 30 days from the receipt of this consent for establishment.

IV. WATER CESS :

1. It is binding on the factory as per Section 3(3) and 3(4) of Water (Prevention and Control of Pollution) Cess Act, 1977 to provide for :

a) Water meter at the entrance of the water supply connection within the premises of the consumer or at any other place to be approved by the Assessing Authority so that such meter are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall be in no case be at a point before which water has been tapped by the consumer for utilisation for any purposes whatsoever.

b) Separate meters with necessary pipeline for assessing the quantity of water used for each of the four purposes mentioned below before the factory is commissioned.

- i) Industrial cooling, spraying in mine pits or boiler feed.
- ii) Domestic purposes.
- iii) Processing whereby water gets polluted and the pollutants are easily bio-degradable.
- iv) Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic.

Every industry after fixing the water meters, intimate the initial meter reading to the assessing authority and after the industry is commissioned even for trial production, file cess returns in the form - I.

V. GENERAL :

1. The industry shall provide separate D.G. set of sufficient capacity to run and operate the essential units of effluents treatment plant/control equipment, in the event of brake down of power supply from Electricity Board. The industry shall provide necessary connection from D.G. set to the effluent treatment plant power line. The action taken by the industry in this regard shall be informed to the Board within 30 days from the receipt of this consent for establishment.

Contd... 4/-

2. The industry shall not be commissioned for trial or regular production unless the effluent treatment plant as approved by the Board is completed in all respects and necessary air pollution control equipments are installed to the satisfaction of the Board. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.

3. The industry shall furnish the detailed programme of work in the form of pert chart for implementation of water and air pollution control works. Physical progress on the works shall be informed to the Board every month in a proforma Annexure.

4. During the operation of the plant, if either the emissions from the stacks, chimneys or the liquid effluents from the industry or solid waste disposal do not conform to the standards prescribed by the Board, the industry shall shut down the plant for effecting modification to the treatment works/control equipment so as to render the effluent & emissions to the prescribed standards.

5. Exact date of commissioning of the plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the industry.

Please note that this is only a consent for establishment issued to you to proceed with the formalities to establish the industry and does not give any right to proceed with trial/regular production. For this purposes, a separate consent of the Board for discharge of liquid effluent and the atmospheric emissions shall have to be obtained remitting prescribed consent fee, separately, for air emissions and waste water discharged as per annexure enclosed. The application for consent has to be made 45 days in advance to your commissioned for trial production of the plant. Issue of consent will be considered only after completion of effluent treatment plant both for domestic and industrial effluent and installing air pollution control equipments as required.

The receipt of this letter may please be acknowledged.

Yours faithfully,

Sd/-

MEMBER SECRETARY.

Copy to:

- 1) The Member Convenor, Environmental Clearance Committee, Dept. of Ecology and Environment, Bangalore.
- 2) The Deputy Environmental Officer (Gulbarga) for information and to inspect the site of industry during your next visit to the area.
- 3) Air Pollution Control file for information.
- 4) Spare.

[Signature]
MEMBER SECRETARY.

[Signature]
23/9

ANNEXURE - I 129

1. The effluent quantity generated shall not exceed 3124 Kgs/day from 80 kgs of cephalixin manufacture.
2. The Solvents i.e., Toulene, methylene chloride recovered using heat exchanger shall be ressed.
3. Raw mxt waste water containing high salt content shall be treated by a system of forced steam evaporation with scrubber. The details of the system shall be furnished within 30 days.
4. The organic solids in the sludge shall be destroyed by heating to about 500°C by installing a suitable furnace.
5. The sludge from evaporation beds shall be incinerated, if such facilities are available in the area and suitable proposal with details shall be furnished to the Board.
6. Industry must set up forced evaporation followed by condensation and distillation. Distilled water should be used back in process, and residual solids in reactor vessels should be scrapped from vessel (reactor) and should be heated up and dried. The dried residual portion should be stored in polythene bag and also to be stored in safe place till board directs the factory authority for disposal. Intoto there should be zero effluent discharge.


MEMBER SECRETARY.


23/9

ANNEXURE 'I'

Chimney No.	Chimney Attached to	Minimum Chimney height to be provided above ground level	Rate of emission NM ³ /day NM ³ /hr.	Constituents to be controlled in the emission	Tolerance limits mg/NM ³	Air Pollution Control equipment to be installed in addition to chimney height as per col. (3)	Date on which Air Pollution Control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.	REMARKS
1	2	3	4	5	6	7	8	9
1.	Boiler of 500 kg/hr.	15 mtrs.	-	Particulates Acid mist SO ₂	350 mg/NM ³ 20 mg/NM ³	Chimney height as per col. (3) with cyclone or Bag filter.	Before Commissioning	1) The emission rate of all chimneys shall be reported within 30 days. 2) Details of D.G. sets if any like KVA rating fuel consumption in kg/hr. chimney height above roof level and dia to be furnished within 30 days. D.G. sets and other noise generating machinery to be provided with Silencers / Mufflers to reduce the noise pollution. 3) There shall be no smell or odour nuisance from the industry. 4) There shall be no other sources of Air Pollution.
2.	Process emission	3 mtrs. above roof level of 9 mtrs. above ground level which ever is higher.	-	Particulates	350 mg/NM ³	Chimney height as per col. (3) with control equipment	---	
3.	D.G. set 125 KVA	3 mtrs. above roof level	-	SO ₂	-	Chimney as per col. (3)	---	

[Signature]

MEMBER SECRETARY
Karnataka State Pollution Control Board
Bangalore

LOCATION OF PORTHOLES FOR STACK SAMPLING & PLATFORMS, ELECTRICAL CONNECTIONS :

1) Location of Portholes and approach Platform :

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Portholes shall be provided for all Chimneys, Stacks and other sources of emission. These shall serve as the Sampling Points. The Sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of flow disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame. For rectangular stacks, the equivalent diameter can be calculated from the following equation :

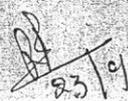
$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2) The diameter of the Sampling Port should not be less than 3". Arrangements should be made so that, the Porthole is closed firmly during the period when it is not used for sampling.

3) An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the Portholes shall be provided. Arrangements for an Electric Outlet Point of 230V 15A with suitable Switch Control and 3 Pin Point shall be provided at the Porthole location.



MEMBER SECRETARY

Karnataka State Pollution Control Board
Bangalore


5588151, 5588210
5588782, 5586520
ಫ್ಯಾಕ್ಸ್:
Fax : 080-5586321



ಜಲರಕ್ಷೆ
S: "JALARAKSHA"
ಕೆ.ಎಸ್.ಎಸ್.ಎಸ್.
alex : 0845-8348

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
KARNATAKA STATE POLLUTION CONTROL BOARD

6, 7, 8 and 9th Floor, Public Utility Building,
Mahatma Gandhi Road, BANGALORE-560 001
Karnataka, INDIA.

6, 7, 8 ಮತ್ತು 9ನೇ ಅಂತಸ್ತು, ಜನೋಪಯೋಗಿ ಕಟ್ಟಡ,
ಮಹಾತ್ಮಗಾಂಧಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು 560 001
ಕರ್ನಾಟಕ, ಭಾರತ.
NO.KSPCB/CFE/Karthik/BDR/DEO-6/97/ 4032

18 DEC 1997

TO,

The Managing Director,
M/S.Karthik Fine Drugs Pvt.Ltd.,
Plot No.538 and 540,
Kolhar Industrial Area,
BIDAR.

Sir,

Sub: Consent for manufacture.

- Ref:1.T.O.CFE No.498-501, dated 26.9.96.
- 2. Industry's applications No.6123 ^{2.3876} seeking consent under Water Act and Air Act.
- 3. Regional Officer inspection to the industry on 26.8.97.

/-/-/-/-

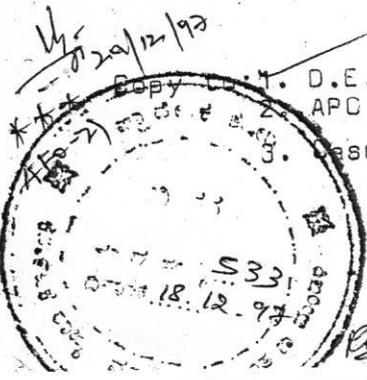
The Board has cleared the project from the Water and Air Pollution point of view for setting up of a new industry for the manufacture of Cephalexin of 24 TPA capacity vide reference (1) with a condition to get the Environmental clearance certificate from Government of India.

Now, you have made application under Water and Air Act vide reference (2) seeking consent for manufacture and make discharge of effluent and emission without furnishing Environmental clearance certificate. Hence the Board cannot ~~consider~~ consider the issue of consent and you are hereby informed to furnish the Environmental Clearance Certificate and compliance report to all the condition in Consent for establishment, until such times the consent application are considered as incomplete.

Yours faithfully,

Sd/-

MEMBER SECRETARY.



T. D.E.O.(Bidar) for information.
APC File.
Case File.

MEMBER SECRETARY.

[Handwritten signature]
MEMBER SECRETARY.
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KARTHIK FINE DRUGS PVT. LTD.

No. 3-131/13, Narsapur Cross Road, Balanagar, Hyderabad-500 037, INDIA.

Date 26/12/1997

To
THE MEMBER SECRETARY
KARNATAKA STATE POLLUTION CONTROL BOARD
6, 7, 8 & 9th Floor,
Public Utility Building,
M.G. Road, BANGALORE - 01.



Dear Sir,

Sub:- Request for Consent for Manufacture.

Ref :- Your letter No. KSPCB/CFE/Karthik / BDR/DEO - 6/97/ 4032 Dt. 18-12-97.
Our earlier letter Dt. 4-10-1997 and 24-12-1997.

This is further to your letter referred above, with regard to our application for consent to start manufacture.

In this connection we would like to bring to your kind notice once again that our Industry has taken all precautionary & necessary measures to control waste water discharge if any from our unit.

Considering the nature and volume of manufacture i.e. our unit being a small scale Industry with investment on production plant & machinery being less than 60 lakhs with negligible or zero discharge of water, hence we sincerely feel that the pre-condition of our unit obtaining Environment clearance certificate from MoEF, Govt. of India, be waived (Since the project being in advance/completed stage and machineries lying idle for the past eight months).

Also it is brought to your kind notice that the company has already communicated with MoEF, New Delhi Vide our letter dated 05-05-97 and our formal application dated 24-12-97, a copy of which has been already submitted at your office.

Considering the above facts, we now kindly request you to immediately issue us consent to start manufacture which will go in a long way to meet our financial obligations to M/s. Karnataka State Financial Corporation and Other Govt. Agencies who have been actively involved in the project.

Your kind help in the above matter will be highly appreciated.

Thanking you and awaiting early consent.

Your's Sincerely
for Karthik Fine Drugs Pvt. Ltd.,

A.M. Mahendharan

(A.M. Mahendharan)
(Director)

Phone: 279906
Fax : 040-874149

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KARTHIK FINE DRUGS PVT. LTD.

No. 3-131/13, Narsapur Cross Road, Balanagar, Hyderabad-500 037, INDIA.

Date 24/12/1997

TO

THE DEPUTY ENVIRONMENTAL OFFICER.
KARNATAKA STATE POLLUTION CONTROL BOARD
Public Utility Building
M.G. Road
Bangalore - 560 001.

Dear Sir,

Sub : Our request for consent for manufacture.

Please find enclosed a copy of application form together with necessary documents containing all papers our company has submitted to the Ministry of Environment & Forest, New Delhi for clearance from Environmental angle.

We kindly request you to acknowledge receipt of the above at your end and issue us a consent letter to start manufacturing pending Environmental clearance.

Your kind help in the above matter at this juncture will be highly appreciated.

Thanking You

Your's Sincerely

for **KARTHIK FINE DRUGS PVT. LTD.,**



A.M. MAHENDHARAN
(Director)

Encl. : As above

✓ Copy of the above to Regional office, Bidar.

Regd. Office: No. 9, Sultan Palya, Bangalore-560 032. Tel. No. 8395420/3338694
Workst: Plot No. 53B & 54P, Road No. 10, Kolhar Industrial Estate, Bidar, Karnataka, INDIA.

KARTHIK FINE DRUGS PVT. LTD.

No. 3-131/13, Narsapur Cross Road, Balanagar, Hyderabad-500 037, INDIA.

Date 24/12/97

TO

MR. K.K. JAIN
JOINT DIRECTOR
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
PARYAVARAN BHAVAN, C.G.O. COMPLEX,
(Through Administrative Department)
LODHI ROAD, NEW DELHI - 110003.

Dear Sir,

Sub : Our Bulk Drug project at Bidar
Ref. : your letter No. J-11012/28/96.-IA.II(I)
Our letter at 05-05-1997

This is further to your letter referred above with regard to our Bulk Drug Project at Bidar.
As per your letter, we are enclosing herewith the following :

- | | |
|--|------------|
| 1. Filled in Questionnaire as per format with necessary annexures
& Environmental set up at site. | -15 Copies |
| 2. Environmental Management plan | -15 Copies |
| 3. A copy of Project Report | - 1 Set |
| 4. NOC from Karnataka State Pollution Control Board | - 1 Set |
| 5. Letter from Karnataka Electricity Board regarding supply
of Electric power. | - 1 Copy |

It is being brought to your kind notice that our unit is a Small Scale Industry, with an Investment on plant & Machinery as per GoI SSI definition amounting to Rs. 60.00 Lakhs only. The plant is proposed to be equipped with all modern, efficient effluent treatment facilities as per the necessity. There will be no major emissions or waste water discharge from the unit due to production activities, as the total Raw Material consumption being very small and non hazardous/non toxic in characteristic.

Taking the above in to consideration, we now kindly request you to grant us environmental clearance, without insisting on Rapid EIA.

Your kind help in the above matter at this juncture will be highly appreciated.

Thanking You
Your's Sincerely
for **KARTHIK FINE DRUGS PVT. LTD.,**



A.M. MAHENDHARAN
(Director)

Encl. : As above.

Regd. Office: No. 9, Sultan Palya, Bangalore-560 032. Tel. No. 8395420/3338694
Works: Plot No. 53B & 54P, Road No. 10, Kolhar Industrial Estate, Bidar, Karnataka, INDIA.

EP 12.1/115/KAR
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS

26/10
2/10

(1)

No.J-11012/28/96-IA.II(I)

PARYAVARAN BHAVAN,
CGO COMPLEX, LODHI ROAD,
NEW DELHI-110 003

Dated 12th October, 98

To

The Director,
M/s Karthik Fine Drugs (P) Ltd.,
Plot No. 53 (B) & 54 (P),
Road No. 10,
Kolar Industrial Area,
Bidar,
Karnataka.



Industry

Sub: Bulk drugs unit proposed by M/s Karthik Fine Drugs (P) Ltd. –
Environmental Clearance Regarding.

Sir,

This has reference to your applications dated 20th December, 1997 and subsequent communications dated 25th February, 1998, 21st July, 1998 and 25th July, 1998 on the above mentioned subject. Further, reference is invited to Karnataka State Pollution Control Board letter dated 1st July, 1998 whereby 'Consent to Establish' has been given to the Company for manufacture of following products :-

A	PLANT SCALE	1. Pyrazineamide @ 2.5 T/month.
B	PILOT SCALE	1. Acyclovir at 0.1 T/month 2. P-Panthenol at 0.25 T/month 3. Ketacenazole at 0.10 T/month 4. Clerythromycin tests only 5. Phenylene propane amino hypo chloride tests only.

by
22/10
JD/07

C	LAB SCALE	<ol style="list-style-type: none"> 1. Betamethasone Sodium Phosphate = 0.005 T/month 2. Dexamethasone Sodium Phosphate = 0.005 T/month 3. Betamethasone Valerate = 0.005 T/month 4. Betamethasone DI Propionate = 0.005 T/month 5. Clobetasol - 17 - Propionate = 0.005 T/month 6. Alendronate Sodium = 0.015 T/month 7. Irate Canozole = 0.005 T/month 8. Triazole Mesylate = 0.005 T/month 9. Triazole Piperazine - test scale.
---	-----------	--

It is noted that the Consent has stipulated specific terms and conditions which inter-alia states that the earlier consent granted by the Board for the manufacture of Cephalexin has been withdrawn.

2.0 The above proposal has been now examined taking into consideration the project documents submitted by the Company and NOC granted by the KSPCB. This Ministry hereby accords Environmental Clearance to this project subject to strict compliance of the terms and conditions laid down below :-

- i. The project authorities must adhere to the conditions and measures stipulated by the Karnataka State Pollution Control Board in the NOC.
- ii. No expansion or modification in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The hazardous wastes including residual solvents, ETP sludge etc. shall be handled and disposed in the land fill designed for the purpose as per Hazardous Wastes (Management and Handling) Rules, 1989 and necessary approval from SPCB in this regard must be obtained.
- iv. Handling, manufacturing, storage and transportation of hazardous chemicals must be carried out in accordance with the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994.

Necessary approvals from Chief Controller of Explosives/Chief Inspectorate of Factories must be obtained as per regulations.

- v. The project authority must install a dust control equipment like multi-cyclone, bag-filter at the boiler stack to arrest fly ash/SPM emissions from the coal fired boiler before commissioning the project.
- vi. The project authorities must set up adequate facilities for comprehensive treatment of effluent and gaseous emissions, and analysis of samples (air, water and noise parameters), monitoring of environmental quality parameters and carry out time bound action plans related to environmental management and pollution control. The standards stipulated under EPA Rules, 1986/State Pollution Control Board must be strictly adhered.
- vii. A minimum of 25% of land should be utilized for development of green belt using native plant species in consultation with the local DFO.
- viii. Six-monthly progress report on the implementation status of environmental conditions mentioned above must be submitted to Ministry/CPCB/State Pollution Control Board regularly. The project will be monitored inter-alia by Ministry's Regional Office at Bangalore.

3.0 The Ministry may revoke or suspend the environmental clearance or stipulate any further conditions if implementation of above condition/management measures is not found satisfactory.

4.0 The above conditions will be enforced, inter-alia under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public (Liability) Insurance Act, 1991 along with the amendments and rules thereupon.

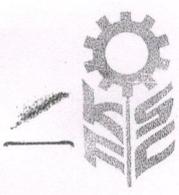
(DR. N.H. HOSABETTU)
ADDL. DIRECTOR (S)

Copy to :-

- 1. The Secretary, Ministry of Chemicals & Fertilizers Deptt. of Chemicals & Petro-chemicals, Shastri Bhavan, New Delhi.

- (X)
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
 3. Chariman, Karnataka State Pollution Control Baord, No. 25, 6th, 7th & 8th Floor, Public Utility Building, Mahatma Gandhi Road, Bangalore-1
 4. Sr. Adviser (EI), Min. of Env. & Forests, New Delhi.
 5. Secretary, Department of Environment, Govt. of Karnataka, Bangalore.
 6. Chief Conservator of Forests, Regional Office (SZ), Kendriya Sadan, E&F Wings, Koramangala, Bangalore-21
 7. Additional Director, (Monitoring Cell), Min. of Env. & Forests, New Delhi.
 8. Guard File.
 9. Record File.
 10. Monitoring File.

J. Hosabettu
(DR. N.H. HOSABETTU)
ADDL. DIRECTOR (S)



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹಣಕಾಸು ಸಂಸ್ಥೆ

1951 ರ ರಾಜ್ಯ ಹಣಕಾಸು ಸಂಸ್ಥೆಗಳ ಕಾಯಿದೆ ಅನ್ವಯ ಸ್ಥಾಪಿತ

KARNATAKA STATE FINANCIAL CORPORATION

Established under the State Financial Corporations Act, 1951



ಸಂಖ್ಯೆ : ಕೆ.ಎಸ್.ಎಫ್.ಸಿ/ಪ್ರ.ಕ./
Ref. No. KSFC/H.O./

ದಿನಾಂಕ
Date :

R-I/AGM/04-129/ R-2900

28 AD

73 MAR 2007

The Deputy Development Officer,
KIADB,
Kolhar Indl. Area,
BIDAR.

Dear Sir,

Sub: Transfer of lease-hold rights in r/o Plot Nos.53-B & 54-P, Kolhar Indl. Area, Bidar, of M/s. Karthik Fine Drugs Private Limited – reg.

With reference to the above subject, we wish to inform you that the land and building of the subject plot bearing Nos.53-B & 54-P, Kolhar Industrial Area, Bidar (earlier allotted to M/s.Karthik Fine Drugs Private Limited) was sold to M/s. Syntho Chirals Private Limited, represented by Sri R Linga Reddy, Managing Director, No.66/B, Phase – II, IDA – Mallapur, Hyderabad – 500 076, under section 29 of the SFC's Act, 1951. The purchaser M/s. Syntho Chirals Private limited, have paid the entire sale consideration amount and the possession of the land and building has been handed over to them on 05-02-2007. As per the terms and conditions of sale, the KIADB arrears will be borne by the purchaser. Hence, we request you to kindly transfer the leasehold rights of the Plot Nos.53-B & 54-P, Kolhar Industrial Area, Bidar, in favour of the below purchaser.

M/s. Syntho Chirals Pvt. Ltd.,
R Linga Reddy, Managing Director,
No.66/B, Phase – II,
IDA – Mallapur,
HYDERABAD – 500 076.

ಕಛೇರಿ : ಕೆ.ಎಸ್.ಎಫ್.ಸಿ. ಭವನ, ನಂ. 1/1, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಕಂಟೋನ್‌ಮೆಂಟ್ ರೈಲ್ವೆ ನಿಲ್ದಾಣದ ಹತ್ತಿರ, ಬೆಂಗಳೂರು - 560 052.

ಮೂರವಾಣಿ ಸಂಖ್ಯೆ ಸಾಮಾನ್ಯ : 22263322 ತಂತಿ : ಮೈಫಿನ್ ಕಾರ್ಪ್, ಫ್ಯಾಕ್ಸ್ : 22250126

OFFICE : KSFC Bhavan, No. 1/1, Thimmaiah Road, Near Cantonment Railway Station, Bangalore - 560 052.
: Gen : 22263322 Telegrams : MYFINCORP, Fax : 22250126, E-mail : enquiry@ksfc.net Website:http://ksfc.kar.nic.in



Upon receipt of information from you, the original documents such as Possession Certificate and Lease Cum Sale Agreement of the earlier loanee M/s. Karthik Fine Drugs Private Limited, will be sent to you, immediately.

Thanking you,

Yours faithfully,

(B.S. SHIREESHA)
Dy. Gen. Manager (R - I)

CC to :

The Chief Executive Officer &
Executive Member
KIADB, No.14/3, II Floor
R.P. Building, Nrupathunga Road
Bangalore - 560 001.

The Zonal Development Officer,
KIADB, Zonal Office,
Gulbarga.

Sri R Linga Reddy, Mg. Director,
M/s. Syntho Chirals Pvt. Ltd.,
No.66/B, Phase - II,
IDA - Mallapur,
HYDERABAD - 500 076.

- for further follow up.



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Nrupathunga Road, Bangalore - 560 001
 Phone : 22215383, 22215679, 22242006, 22215069, Fax : 080-22217702
 Website : http://kiadb.kar.nic.in e-mail : kiadb@mail.kar.nic.in (or) ceokiadb@mail.kar.nic.in

No:KIADB/13/KOL/200/53(B) & 54(P)/92/97/2007-08. Date: 18-05-2007.

778

To,

M/s, Synthe chirals (P) Ltd;
 Managing Director Sri, R.Linga Reddy,
 No.66(B) Phase II IDA Mallepur,
 H Y D E R A B A D -500076.

Sir,

Sub:- Transfer of Lease hold rights of 12740.0
 Sq.mtrs of land in respect of Plot No.53(B)
 & 54(P) of Kolhar Industrial Area Bidar,
 allotted to M/s, Karthik fine Drugs(P) Ltd;
 - Regarding.

Ref:- 1) Letter Dated:from the KSFC 13-4-2007.
 2) Your Letter Dated:

In view of payment of due amount and also on filing of Appli-
 cation as required in this Office letter Dated:14-3-2007 The
 Lease hold rights of 12740.00 Sq.mtrs of land in Plot No.53(B) &
 54(P) of Kolhar Industrial Area Bidar is hereby Transferred from
 M/s, Karthik fine Drugs (P) Ltd; to M/s, Synthe Chirals (P) Ltd;
 managing Director Sri, R.Linga Reddy, Subject to the following
 conditions:-

1. You should furnish the Sketch showing utilization of land.
2. You should execute the lease agreement with the Board for a period of two years immediately and implement the project within One year from the date of endorsement of the Possession certificate.

On complying the above, Further action will be taken in the matter.

Yours Faithfully,

Assistant Secretary
 K.I.A.D.B, BIDAR

Copy to:-

- 1) The K.S.F.C. Bangalore for information.
- 2) Office copy.

Assistant Secretary
 K.I.A.D.B, BIDAR



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

14/3, 2nd Floor, R.P. Building, Nrupathunga Road, Bangalore - 560 001
 Phone : 22215383, 22215679, 22242006, 22215069, Fax : 080-22217702
 Website : <http://kiadb.kar.nic.in> e-mail : kiadb@mail.kar.nic.in

No.: KIADB/13/KOL/200/53B & 54P /2008-09 *854* Dated: 26.02.2009

To
 The Sub-Registrar,
Bidar - Taluk Bidar.

SUB: Registration of Sale Deed of Plot No.: 53B & 54P of Kolhar
 Industrial Area, Bidar.

I enclose a Sale deed in respect of plot No.: 53B & 54P of Kolhar Industrial Area Bidar with a request to register the document executed in favour of M/s SynthoChirals (P) Ltd., Represented by Sri R.Linga Reddy Managing Director.

Kindly register the Sale Deed and submit a Original copy of the same after registration for our record the undersigned who has signed the documents as the Seller may kindly be exempted from personal appearance under section 88 of Indian Registration Act being an Officer of the Government.

Yours faithfully

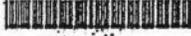
P. G. Reddy
 (P.G.Reddy)
 Dy. Development Officer,
MO, KIADB, Bidar.

Copy to:-

- 1) M/s. SynthoChirals (P) Ltd., Plot No.: 53B & 54 P, Road No.: 10, KIABD., Kolhar Bidar.
- 2). Office Copy.

M. K. ...
 Dy. Dev. Officer
 KIADB, BIDAR

Print date & time : 28/02/2009, 12:47:27 PM



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ನೋಂದಣಿ ಹಾಗೂ ಮುದ್ರಾಂಕ ಇಲಾಖೆ

ಪ್ರವೃತ್ತಿ 15

(78 ನೇ ಪ್ರಕರಣ-ಹಾಗೂ 110ನೇ ನಿಯಮವನ್ನು ನೋಡಿ)

Receipt No : 7092

ಶಿಬಿರ : ಬೀದರ

Original

ದಿನಾಂಕ : 28/02/2009

ಶ್ರೀ M/S Synthochirals (p) Ltd. Represented by Managing Director Sri. R. Linga Reddy ಇವರಿಂದ ಸ್ವೀಕರಿಸಲಾಗಿದೆ

2008-09 ವರ್ಷದ ವ್ಯಕ್ತಿ - 1 ವ್ಯಕ್ತಿಯ 6109 ಸಂಖ್ಯೆಯ ಪತ್ರದ ನೋಂದಾವಣೆಗಾಗಿ

	ರೂ. ಪೈ.
ನೋಂದಣಿ ಶುಲ್ಕ	2370.00
ದ್ವಿ ಪ್ರತಿ ಶುಲ್ಕ	100.00
ಇತರೆ	35.00
ಸ್ಯಾನ್ವಿಂಗ್ ಫೀ	210.00
ಒಟ್ಟು :	2715.00

Rs. 2715.00 ನಗದಾಗಿ Paid in Cash Rs.2715/-

ನಗದಾಗಿ ಸ್ವೀಕರಿಸಿದ ಮುದ್ರಾಂಕ ಶುಲ್ಕ : _____ + _____ 2350.00

ಒಟ್ಟು : 5065.00

(ಅಕ್ಷರದಲ್ಲಿ) (ರೂ. ಐದು ಸಾವಿರದ ಅರವತ್ತೈದು)

ಮೇಲಿನ ದಾಖಲೆಯನ್ನು 28/02/2009 - ದಿನದಂದು ಪೂರೈಸಲಾಗುವುದು


ಶ್ರೀ ರಂಗಾಚಾರ್ ಬೀದರ
ಅಧಿಕಾರಿ ನಿರೀಕ್ಷಾಧಿಕಾರಿ
ಪೀಠಿಕೆ

(1st copy)

100/NO 6109

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
 Government of Karnataka
 ಸರ್ಕಾರೀ ದಾಖಲೆ ಪತ್ರ
 Document Sheet

ನೀರಂದಣಿ ಹಾಗೂ ಮುದ್ರಾಂಕ ಇಲಾಖೆ
 Registration and Stamps Department

ಈ ಪತ್ರ ಯಾವುದೇ ದಾಖಲೆಗೆ ಬಳಸಬಹುದಾಗಿದೆ
 This sheet can be used for any document

ನಿರೀಕ್ಷಿಸಿದ ದಿನಾಂಕ
 Date of execution

ಪಾವತಿಸಿದ ಮುದ್ರಾಂಕದ ಮೊತ್ತ
 Total stamp duty paid (RS)

156 - This document consist of 6109
 Sheet of document No. 6109

DEED OF SALE

DEED OF SALE executed at Bidar this 26th day of February month Two Thousand Nine by **THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD** having its office at Plot No. : 16-A Kolhar Industrial Area Bidar represented by Sri P.G.Reddy Development Officer / Deputy Development Officer, here in after called the Vendor which term wherever it occurs in these presents shall mean and include its successors in interest and assigns **TO AND IN FAVOUR OF** M/S.Synthochirals (p) Ltd. Represented by Sri. R.Linga Reddy Managing Director.

Herein after called the purchaser which term wherever it occurs in these Presents shall mean and include his/her/its/their heirs, executors, administrators, Legal representatives, successors and assigns.

WHEREAS by lease cum sale Agreement dated the 19th May, 2007 day of made between the Vendor of the one part and the Purchaser of the other part, the Vendor agreed to sell to this Purchaser upon the performance and observance By the Purchaser of the obligations and conditions contained in the said Agreement and the Purchaser agreed to purchase all that piece of land and premises known as Plot Nos. 53B & 54P of Kolhar Industrial Area, Bidar situated Sy.Nos. 311 of Kolhar Village Bidar Taluka Bidar District containing by admeasurement 12740 Sq.mtrs. Or there about and More fully described in the Schedule surrounded by a red color boundary line to gether and buildings and erections standing and being thereon and.

For : Synthochirals (P) Ltd
[Signature]
 Authorized Signatory

[Signature]
 Dy. Dev. Officer
 B.I.A.D.B, BIDAR
 Page No. : 2



ಗುರುತಿಸುವವರು

This document consist of 3 sheets
 Sheet of document No 749/07-08

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ಸಹಿ
1	Gurudatt S/o Arvind Dongre Bldar	Gurudatt
2	Rangayya S/o Manikyalarao Bldar	Ch.v. Rangayya

(ಶ್ರೀ ಎನ್. ಎ. ಹಸಿಬ್)

ಉಪ-ನೋಂದಣಾಧಿಕಾರಿ

ಬೀದರ್

I have been satisfied that on production of original Lease cum Sale Agreement (Doct No 749/07-08 dt 21-05-2007 a stampduty of Rs 17840/- (Seventeen Thousand Eight Hundred Forty only) has been paid thereon, Hence, Stamp duty has been denoted vide this document, Therefore, This Certificate is issued under Section 16 of the Karnataka Stamp Act, 1957.

(ಶ್ರೀ ಎನ್. ಎ. ಹಸಿಬ್)

ಉಪ-ನೋಂದಣಾಧಿಕಾರಿ

ಬೀದರ್

1 ನೇ ಪುಸ್ತಕದ ದಸ್ತಾವೇಜು
 ನಂಬರ BDR-106109-2008-09 ಆಗಿ
 ಸಿ.ಡಿ. ನಂಬರ BDRD63 ನೇ ದ್ವರಲಿ
 ದಿನಾಂಕ 28-02-2009 ರಂದು ನೋಂದಾಯಿಸಲಾಗಿದೆ

(ಶ್ರೀ ಎನ್. ಎ. ಹಸಿಬ್)

ಉಪ-ನೋಂದಣಾಧಿಕಾರಿ

ಬೀದರ್



The Seal of the Sub-Registrar
 BIDAR

Designed and Developed by C-DAC, ACTS, Pune

(ಶ್ರೀ ಎನ್. ಎ. ಹಸಿಬ್)

ಉಪ-ನೋಂದಣಾಧಿಕಾರಿ

ಬೀದರ್

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Number of document No. 010

:: 2 ::

TOGETHER with all rights, easements, privileges, advantages and appurtenances whatsoever pertaining to the said property **EXCEPT AND RESERVING UNTO THE VENDOR** all mines and minerals in and under the said land or any part thereof, **WHEREAS** the Purchaser has fulfilled all the obligations and conditions of the said Lease Cum Sale Agreement to the satisfaction of the Vendor.

WHEREAS the plot of land bearing No: 53B & 54P of Kolhar Industrial Area more fully described in the schedule here under written belongs absolutely to the vendor and that the said property to the Purchaser for a sum of Rs. 2,36,109/= (Rupees Two Lakhs Thirty Six Thousand One Hundred Nine Only).

Subject to NOC of State Bank of Hyderabad letter dated 11th February, 2009, where as purchaser agreed to purchase the Schedule Property for a sum of Rs. 2,36,109/= (Rupees Two Lakhs Thirty Six Thousand One Hundred Nine Only).

WHEREAS THE SUM OF Rs. 2,36,109/= (Rupees Two Lakhs Thirty Six Thousand One Hundred Nine only) paid by the purchaser as Initial Deposit, the sum of Rs. 236103/= (Rupees Two Lakhs Thirty Six Thousand One Hundred NINE only) paid as rent by the Purchaser to the Vendor and a sum of Rs. 2,36,103/= (Rupees Two Lakhs Thirty Six Thousand One Hundred Nine only) towards the difference in cost by the purchaser to the Vendor is adjusted towards the value of the property.

NOW THIS DEED OF SALE WITNESSETH that in consideration of the sum of Rs. 2,36,103/= (Rupees Two Lakhs Thirty Six Thousand one hundred Nine only) paid in the aforesaid manner by the purchase to the Vendor, the Vendor do

Hereby acknowledge, admit and release the purchaser there from and the Vendor do here by, convey, transfer and assign unto the purchaser, by way of absolute sale, all that place and parcel of land together with the superstructures thereon constructed by the purchaser in Plot No. 53B & 54P of Kolhar Industrial Area situated in Sy. No. 311 of Kolhar Village Bidar, Taluka District Bidar admeasuring about hereto, together with tress, hedges, water, water courses and all the easements, privileges, advantages and appurtenances whatsoever pertaining to the said property and all the estate right, title and interest of the Vendor in and upon the same upon the same or any part thereof.

For: Synthochirals (P) Ltd

[Signature]
Authorized Signatory

[Signature]
Dy. Dev. Officer
K.L.A.D.B, BIDAR

Page No. ... 3

Original
lib-Reg
BIDAR
2009

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Sheet of document No. ...

:: 3 ::

To have to hold the same unto the purchaser absolutely and forever and the purchaser shall and may at all times hereafter peaceably and quietly possess and enjoy the schedule mentioned property without any lawful eviction, interruption, claim or demand whatsoever from or by the Vendor of any one claiming from under or in trust for the Vendor.

The purchaser shall pay to the Vendor the Maintenance charges at any such rates as may be prescribed by the Vendor from time to time for the maintenance of the Kolhar Industrial Area.

The purchaser shall obtain the prior approval of the Board for utilizing the balance land in addition to such approvals, which may be obtained, from the local Authorities.

The purchaser shall get the blue prints of the additional construction or alternations of the existing building, if any, on the land herein sold, duly approved in writing by the chief Development Officer of the Board or any other Officer authorized by him, before starting such additional constructions, or alterations.

The purchaser shall observe and conform to the bye-laws, rules and regulations of the Municipality or any other body having authority in that behalf, relating any way to the land herein sold and any building hereon.

WHEREAS the Purchaser shall carry out only industrial activity in the schedule Property, as the property is acquired for the industrial purpose and purposes incidental to it and violation of it may give rise to legal action as per the provisions of the KIAD Act Rules framed there under.

The parties hereto further agree and declare that the demise created by the lease cum sale agreement dated 19th May 2007 in respect of the scheduled land hereby stands automatically surrendered by the purchaser to the Vendor in view of this deed of conveyance.

IN WITNESS WHEREOF THE KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD hath caused the

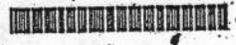
The Karnataka Industrial Areas Development Board to set his hand and affix the official seal hereto on their behalf and the purchaser hath set his/her hand and seal thereto the day and year first above written.

For: Synthochirals (P) Ltd
[Signature]
Authorized Signatory

[Signature]
Dy. Dev. Officer
K.I.A.D.B., BIDAR

Page No. . . . 4

This document consist of 50 sheets of document No. 50



ಕರ್ನಾಟಕ ಸರ್ಕಾರ
 ನೋಂದಣಿ ಹಾಗೂ ಮುದ್ರಾಂಕಿತಲಾಪಿ
 Department of Stamps and Registration
 ಪ್ರಮಾಣ ಪತ್ರ

1957 ರ ಕರ್ನಾಟಕ ಮುದ್ರಾಂಕಿತ ಕಾಯ್ದೆಯ ಕಲಂ 10 ಎ ಅಡಿಯಲ್ಲಿಯ ಪ್ರಮಾಣ ಪತ್ರ

ಶ್ರೀ M/S Synthochirals (p) Ltd, Represented by Managing Director Srs.R. Linga Reddy
 ಅವರು 2350.00 ರೂಪಾಯಿಗಳನ್ನು ನಿಗದಿತ ಮುದ್ರಾಂಕಿತ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿರುವುದನ್ನು ದೃಢೀಕರಿಸಲಾಗಿದೆ

ಪ್ರಕಾರ	ಮೊತ್ತ (ರೂ)	ಹಣದ ಪಾವತಿಯ ವಿವರ
ನಗದು ರೂಪ	2350.00	By cash, Two Thousand Three Hundred Fifty Rupees only
ಒಟ್ಟು :	2350.00	

ಸ್ಥಳ : ಬೀದರ
 ದಿನಾಂಕ : 28/02/2009

ಲಾಪ-ನೋಂದಣಿ ಮತ್ತು ಮುದ್ರಾಂಕಿತ ವಿಭಾಗ
 ಬೀದರ
 ಉಪ-ನೋಂದಣಿಾಧಿಕಾರಿ

Designed and Developed by C-DAC ACTS Pune

M.L.(P) ಕರ್ನಾಟಕ ಸರ್ಕಾರ
 Synthochirals (P) Ltd
 Bidar

This document consist of 7 pages
Sheet of document No. 6709
4
copy

SCHEDULE
(Description of land)

All that place of land known as plot No. 53B & 54P of Kolhar Industrial Area Bidar situated in Sy.Nos.311 of Kolhar village Bidar Taluka Bidar District containing by ad measurement 12740 Sq.mtrs.

And bounded as follows, that is to say

- On or towards the North by : 18 m wide KIADB Road.
- On or towards the South by : Plot No.: 78
- On or towards the East by : Plot No.: 52 B & 53 A.
- On or towards the West by : Plot No. 54 P

SIGNED, SEALED AND DELIVERED

By Sri. P.G.Reddy Deputy Development Officer
The Karnataka Industrial Areas Development Board
Bidar,

Dy. Dev. Officer
K.I.A.D.B. BIDAR

In the presence of:

- 1) Wallapuri Manik
Assistant (Case -worker).
KIADB. Bidar
- 2)

[Handwritten Signature]

SIGNED, SEALED AND DELIVERED

By the above named and purchaser

Sri: For: Synthochirals (P) Ltd
[Handwritten Signature]
Authorized Signatory

In the presence of:

- 1) *[Handwritten]* Gunderi s/o Arvind Dongre
- 2) *[Handwritten]* Ch. N. S. Rangappa s/o Mani Kyalamao
AM R/o Koderi



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 18 IND (VIOL) 2018

Date: 28-12-2018

Preamble:

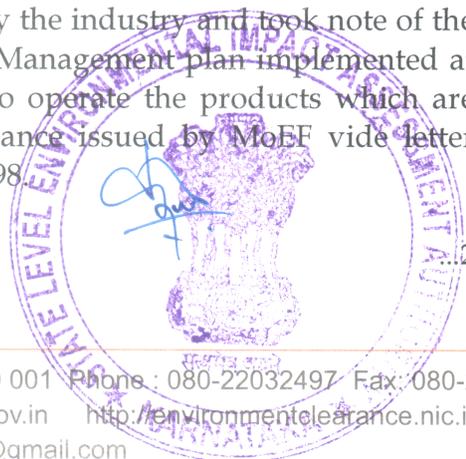
The Authority during the 118th SEIAA meeting held on 7th May 2016 had noticed from the report of the Committee headed by the Secretary to Government, Department of Ecology and Environment submitted to the Hon'ble Petition Committee of the Karnataka Legislative Assembly, that out of 13 Pharmaceutical and chemical industries that are working in Kolhar Industrial Area, Bidar, 9 are operating without due Environmental Clearance as required under EIA Notification, 2006. The Pharmaceutical unit located in Plot No.53-B & 54P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District which is owned by M/s. Syntho Chirals Pvt. Ltd. is one among them. In view of the said violations noticed, the Authority had decided to issue direction under section 5 of EP act to suspend all the production process and other related activity within industrial premises with immediate effect and to take measures required to contain the hazardous chemicals/wastes to prevent them from entering to environment.

Accordingly, the directions were issued to the M/s. Syntho Chirals Pvt. Ltd., Plot No.53-B & 54P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District vide letter dated 13.06.2016.

M/s. Syntho Chirals Pvt. Ltd. vide their letter dated 31.10.2018 requested to withdraw the directions issued under Section 5 of the Environment (Protection) Act, 1986 and to permit them to undertake consented production of the products which are mentioned in the Environmental Clearance issued by MoEF vide letter No. J-11012/28/96-IA.II(I) Dated 12th October 1998.

In the 159th SEIAA meeting held on 15th November 2018 the Authority decided to invite the project proponent for submission of justification/clarification in support of their request made. Further the Authority also decided to invite the Member Secretary, Karnataka State Pollution Control Board to the Authority meeting.

The proponent attended the 160th SEIAA meeting held on 7th December 2018, the Authority perused the request made by the industry and took note of the KSPCB opinion with respect to Environmental Management plan implemented at the industry and Authority decided to allow to operate the products which are manufactured as per the Environmental Clearance issued by MoEF vide letter No.J-11012/28/96-IA.II(I) Dated 12th October 1998.



- 2 -

The Authority therefore in-principle with public interest decided to revoke the direction issued under section 5 of E (P) Act, 1986 vide letter No. SEIAA 4 Misc 2016 dated 13.06.2016 to the aforesaid firm.

Hence the order.

ORDER

Pursuant to the facts and circumstances in the preamble, the State Level Environment Impact Assessment Authority, Karnataka hereby revoke the direction issued to M/s. Syntho Chirals Pvt. Ltd., Plot No.53-B & 54P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District under section 5 of the Environment (Protection) Act, 1986 vide the Authority letter No. SEIAA 4 Misc 2016 dated 13.06.2016 they are allowed to manufacture products as per the Environmental Clearance issued by MoEF vide letter No.J-11012/28/96-IA.II(I) Dated 12th October 1998. The Member Secretary, KSPCB should ensure that the required Environmental Protection facilities should be installed and all care should be taken to protect the Environment from the pollution caused by industry before carrying out the manufacturing activity.



(N.L.Shanthakumar)
Member Secretary,
SEIAA.

To,

M/s. Syntho Chirals Pvt. Ltd.,
Plot No.53-B & 54P, KIADB Kolhar Industrial Area,
Nizampur Hobli, Bidar Taluk & District

Copy to: The Member Secretary, Karnataka State Pollution Control Board, No. 49,
Parisara Bhavana Church Street, Bengaluru- 560001.

Encl: 1) Abstract of 159th SEIAA meeting held on 15th November 2018.
2) Abstract of 160th SEIAA meeting held on 7th December 2018.



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax:080-25586321
email id: ho@kspcb.gov.in

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Consent No. AW-313104
Valid upto: 30/06/2023

Industry Colour: RED Industry Scale: SMALL

(This document contains 5 pages including annexure & excluding additional conditions)

Combined Consent Order No. AW-313104 PCB ID: 37676 Date: 07/06/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the applicant/organization on 16/04/2019
2. Inspection of the Industry/organization/by RO, on 12/04/2019
3. Proceedings of the CCM dated 22/05/2019, held on 18/05/2019

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

Location:

Name of the Industry: Syntho Chirals Pvt Ltd
Address: 53 (B) & 54 (P), Kolhar Industrial Area, Bidar
Industrial Area: Kohlar I.A, Kolhar,
Taluk: Bidar, District: Bidar

CONDITIONS:

a) Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	5.000	4.000	Shall be treated in Spetic tank and Soak pit
2	Manufacturing Processes	2.000	1.700	Shall be treated in Multiple Effect Evaporator and Agitated thin film drier. Condensate shall be resued for cooling tower makeup/boiler feed to Acheive Zero Liquid Discahrge.

b) Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	Acylovir	0.1000	M.T
2	Alendronate Sodium	0.0150	M.T
3	betamethasone Di-propionate	0.0050	M.T
4	Betamethasone Sodium Phosphate	0.0050	M.T
5	Betamethasone Valerate	0.0050	M.T
6	clerrythomycin tests only	0.000	M.T
7	Clobetasol Nate-17-Propionate	0.0050	M.T
8	Dexamethasone Sodium Phosphate	0.0050	M.T
9	Irate Canozole	0.0050	M.T
10	Ketacenazole	0.1000	M.T
11	P-Panthenol	0.2500	M.T
12	phenylene propane amino hypo chloride-salts only	0.000	M.T
13	Pyrazine Amide	2.5000	M.T
14	Triazole Mesylate	0.0050	M.T
15	triazole piperzine-test scale only	0.000	M.T

This consent is valid for the period from 22/05/2019 to 30/06/2023

To,
Syntho Chirals Pvt Ltd
Plot No 53 (B) & 54 (P)
Kolhar Industrial Area, Bidar



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-313104
Valid upto: 30/06/2023

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church
Street, Bengaluru-560001
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Fax:080-25586321
email id: ho@kspcb.gov.in

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Industry Colour: RED Industry Scale: SMALL

(This document contains 5 pages including annexure & excluding additional conditions)

COPY TO:

The Environmental Officer, KSPCB, Regional Office Bidar for information and necessary action.

2. Master Register.
3. Case file.

Consent Fee paid : Rs. 200000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I

3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:

8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.

2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.

2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-313104
Valid upto: 30/06/2023

Karnataka State Pollution Control Board
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Industry Colour: RED Industry Scale: SMALL

(This document contains 5 pages including annexure & excluding additional conditions)

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

1. The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in under the Air (Prevention and Control of Pollution) Act, 1981.

F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

G. GENERAL CONDITIONS:

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.
7. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
9. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-313104
Valid upto: 30/06/2023

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Industry Colour: RED Industry Scale: SMALL

(This document contains 5 pages including annexure & excluding additional conditions)

NOTE:

The Conditions A ((2(b) 3(b)) mentioned in the schedule are not applicable.

Additional Conditions:

1. Occupier shall comply additional terms & conditions stipulated in Annexure-I, II & III attached herewith.
2. This consent order contains totally 13 pages including Annexures.
3. The Occupier shall manufacture only products for which EC has been granted on 12.10.1998 only (other than consented in this order).

Chimney No.	Chimney attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	250 KVA DG set	6	PM(mg/NM3), SO2 (PPM), NOx(PPM)	00,00,00	DIE	AEC	Before commissioning.
2	Any Other	Process Emission	9	PM(mg/NM3), SO2 (PPM), NOx(PPM)	150,100,50	---	SCR	Before commissioning.
3	Boiler	Boiler (Coal Fired) 0.5 TPH	15	PM(mg/NM3), SO2 (PPM), NOx(PPM)	150,600,300	COA	DUS	Before commissioning.

Note:

- AEC : Accoustic Enclosures
SCR : Scrubber
DUS : Dust Collector

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.



**Consent For Operation
(CFO-Air,Water)**

Consent No. AW-313104
Valid upto: 30/06/2023

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LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the
Karnataka State Pollution Control Board



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 322967

Valid upto: 30/06/2023

(This document contains 3 pages excluding annexure)

Karnataka State Pollution Control Board
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Authorization No: 322967 **PCB ID:** 37676 **Date:** 18/01/2021

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

- Ref: 1. Authorization application submitted by the industry/organization on 26/09/2020 at Regional Office.
2. Inspection of the project site/organization by Regional Officer , Bidar on 25/09/2020
3. Proceedings of CCM dated: , held on:

1. Number of authorization 322967 and date of issue 18/01/2021

2. Reference of application No. 85711 Inward Date 26/09/2020

3. Technical Director of Syntho Chirals Pvt Ltd is hereby granted an authorization based on the enclosed signed inspection report for Generation, Collection, Reception, Storage, Transport, Disposal or any other use of hazardous or other wastes or both on the premises situated at the location **Address:** 53 (B) & 54 (P) , Kolhar Industrial Area, Bidar **Industrial Area :** Kolhar , **Taluk :** Bidar , **District :** Bidar

Details of Authorization:

Category of Hazardous waste as per the Schedule I, II & IV of these rules	Description of Hazardous Waste	Quantity/Annum	Unit	Authorized Mode of Disposal or recycling or utilization or co-processing, etc.,
I	33.1~Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	3.000	M.T	As Per Annexure
I	35.3~Chemical Sludge From Waste Water Treatment	1.900	M.T	As Per Annexure
I	5.1~Used Spent Oil	0.100	KLT	As Per Annexure

1. The authorization shall be valid for a period upto 30/06/2023

A. General Conditions of authorization:

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an Officer authorized by the Karnataka State Pollution Control Board.



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 322967

Valid upto: 30/06/2023

Karnataka State Pollution Control Board
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3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes and other wastes except what is permitted through this authorization and without obtaining prior permission of the KSPCB.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the Karnataka State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
11. An application for the renewal of an authorization shall be made **'3' months** before the date of expiry.
12. The Person authorized shall bring to the notice of the Board, if any increase in quantity, change in category and handling operation. In such cases, the authorized Person has to obtain fresh authorization.
13. Karnataka State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization or to suspend or cancel this authorization.
14. The Person authorized shall take steps for reduction and prevention of the waste generated or for recycling or reuse.
15. The authorized person shall maintain the records at site in Form-3 and shall submit the annual returns in Form-4 within 30th June every year for the Period April to March and manifest in Form-10.
16. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
17. The hazardous and other waste which gets generated during recycling or reuse or recovery or per-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per



Form 2 -[Rule 6(2)] Authorization
under Hazardous & Other Wastes
[Management & Transboundary
Movement]Rules,2016

Authorization No: 322967

Valid upto: 30/06/2023

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specific conditions of authorization.

18. The transportation of hazardous waste shall have to be carried out only through registered/authorized vehicles meant for transportation of hazardous waste.
19. The Person Authorized shall not store the Hazardous Waste more than ninety days as per Rule 8 (1).
20. The Person Authorized shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
21. Display Boards: The person authorized shall display sign boards at the storage site as “Hazardous Waste Storage Site” and “Danger” and the site shall be provided with accident preventive measures.

Additional Conditions:

General Conditions Nil are not applicable.

For and on behalf of the
Karnataka State Pollution Control Board

CHIEF/ SENIOR ENVIRONMENTAL OFFICER

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office, for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.



State Level Environment Impact Assessment Authority Karnataka
(Constituted by the MoEF, Government of India under section 3(3) of E(P) Act, 1986)

Proceedings of the 195th SEIAA Meeting held on 6th May 2021 at 04:30 PM
through video conference.

Members present: -

- | | | |
|---------------------------------|---|-------------------------|
| 1. Dr. K. R. Sree Harsha, | - | Chairman, SEIAA |
| 2. Shri. K. N. Shivalinge Gowda | - | Member, SEIAA |
| 3. Sri. Brijesh Kumar, IFS | - | Member Secretary, SEIAA |

The Chairman welcomed the members and initiated the discussion. The subjects discussed and the decisions made on each of the agenda points are as follows:

195.1. Fresh Projects (Recommended for EC) :

Industrial Projects:

- 195.1.1. Bulk Drug & Intermediates Unit project at KIADB Kolhar Industrial Area, Bidar Taluk & District by M/s. SynthoChirals Pvt. Ltd. (SEIAA 18 IND (VIOL)2018) [SIA/KA/IND/60039/2018]- Modification**

M/s. SynthoChirals Pvt. Ltd, have applied for Environmental clearance from SEIAA for Modification of existing unit by stopping the production of existing products and proposing new products at KIADB Kolhar Industrial Area, Bidar Taluk & District

Details of the project are as follows:

Sl. No	PARTICULARS	INFORMATION
1	Name & Address of the Project Proponent	Mr. Tarun Kumar Rout Manager - Admin & Liaison At 66/B, Phase-2, IDA-Mallapur, Hyderabad-76, Telangana State
2	Name & Location of the Project	M/s. SynthoChirals Pvt. Ltd, At Plot No. 53-B & 54P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District, Karnataka
3	Co-ordinates of the Project Site	Latitude - 17°54'41.39"N Longitude - 77°27'50.54"E

Srinivas

4	Environmental Sensitivity	
	a.	Distance From nearest Lake/ River/ Nala PaPMash river – 3.7 Km.(NE) Janwadakere – 8.6 Km (N) Karanja Riservoir – 15 Km (W)
	b.	Distance from Protected area notified under wildlife protection act Honnikere Reserved forest – 2.0 Km (N) Chitta Reserved forest – 2.5 Km (SE) Kamthana Reserved forest – 4.1 Km (N) Kaplapur protected forest – 5.8 Km (NW)
	c.	Distance from the interstate boundary Karnataka – Andhra Pradesh – 11.5 Km (SE)
	d.	whether located in critically / severally polluted area as per the CPCB norms No
5	Type of Development as per schedule of EIA Notification, 2006 with relevant serial number Activity 5 (f) of Category-B	
6	New/ Expansion/ Modification/ Product mix change Modification of existing unit by stopping the production of existing products and proposing new products.	
7	Plot Area (Sqm) 12,740 Sqmt	
8	Built Up area (Sqm) 5,096 Sqmt	
9	Component of developments "Manufacturing of Bulk drug and Intermediates unit"	
10	Project cost (Rs. In crores) Rs. 4.98 Crores	
11	Details of Land Use (Sqm)	
	a.	Ground Coverage Area 5,096 Sqmt
	b.	Kharab Land --
	c.	Internal Roads 2,803 Sqmt
	d.	Paved area --
	e.	Parking --
	f.	Green belt 4,841 Sqmt
	g.	Others Specify --
	h.	Total 12,740 Sqmt
12	Mode of transportation of Raw material and storage facility The chemicals required for the process are mostly bought from the local (indigenous) markets. Mode of transportation of all raw materials to the project site is by road. Liquid chemicals will be stored in tanker yard, Drum yard and the solid chemicals will be in stores	
13	Transportation and storage facility for coal / Bio-fuel in case of thermal power plant Mode of transportation of coal to the project site is by road and will be stored in Coal storage yard	
14	Fly ash production, storage and disposal details whereas coal is used Coal ash from boiler will be stored in designated area and will sent o brick manufacturing	

	as fuel	industry
15	Complete process flow diagram and technology employed	-
16	Details of Plant and Machinery with capacity/ Technology used	1.5TPH - Boiler Capacity 250 KVA - Dg capacity MEE of 10 KLD capacity
17	Details of VOC emission and control measures wherever applicable	--
18	WATER	
	I. Construction Phase	
	a. Source of water	Open well water
	b. Quantity of water for Construction in KLD	1 KLD
	c. Quantity of water for Domestic Purpose in KLD	1 KLD
	d. Waste water generation in KLD	0.8 KLD
	e. Treatment facility proposed and scheme of disposal of treated water	Treated in soak pit
	II Operational Phase	
	a. Source of water	Open well water
	b. Total Requirement of Water in KLD	Fresh 6.0 KLD
		Recycled 6.5 KLD
		Total 12.5 KLD
	c. Requirement of water for industrial purpose / production in KLD	Fresh 3.5 KLD
		Recycled 0.5 KLD
		Total 4 KLD
	d. Requirement of water for domestic purpose in KLD	Fresh 2 KLD
		Recycled --
		Total 2 KLD
	e. Waste water generation in KLD	Industrial effluent 1.25 KLD
		Domestic sewage 1.6 KLD
		Total 1.85 KLD
	f. ETP/ STP capacity	Biological treatment plant - 10KLD
	g. Technology employed for Treatment	MEE of 10 KLD capacity with stripper and ATFD
	h. Scheme of disposal of excess treated water if any	Zero discharge
19	Infrastructure for Rain water harvesting	15 KLD will be provided to recharge roof rain water
20	Storm water management plan	For the storm water drain, will going to provide closed concrete structures which do not pass chemical to the drain by washing and treatment of chemicals.
21	Air Pollution	

	a.	Sources of Air pollution	Dg set, Boiler	
	b.	Composition of Emissions	--	
	c.	Air pollution control measures proposed and technology employed	Process emission will be connected to 2 stage scrubber for treatment	
22	Noise Pollution			
	a.	Sources of Noise pollution	Dg set, motors, compressor	
	b.	Expected levels of Noise pollution in dB	75 dB	
	c.	Noise pollution control measures proposed	Dg set will be installed with inbuilt acoustic enclosures	
23	WASTE MANAGEMENT			
	I.	Operational Phase		
	a.	Quantity of Solid waste generated per day and their disposal	Organic residue	500 kg/month
			Salt generated to MEE	1.1 T/Month
	b.	Quantity of Hazardous Waste generation with source and mode of Disposal as per norms	Description	Quantity
			Spent carbon	20 kg/month
			Detoxified container	200 No's/Annum
	c.	Quantity of E waste generation with source and mode of Disposal as per norms	--	
24	Risk Assessment and disaster management			
	-			
25	POWER			
	a.	Total Power Requirement in the Operational Phase with source	Electricity- GESCOM - 500KVA	
	b.	Numbers of DG set and capacity in KVA for Standby Power Supply	250 kVA X 1	
	c.	Details of Fuel used with purpose such as boilers, DG, Furnace, TFH, Incinerator Set etc.,,	Boiler - Coal Dg set - HSD	
	d.	Energy conservation plan and Percentage of savings including plan for utilization of solar energy as per ECBC 2007	Energy conservation devices such as CFL and LED lights are proposed in the project.	
26	PARKING			
	a.	Parking Requirement as per norms	40 numbers	
	b.	Internal Road width (RoW)	Approach road width - 12m Internal road width - 4m (min)	
27	Any other information specific to the project (Specify)			
	--			

The subject was discussed in the SEAC meeting held on 1st March 2021. The Committee has recommended to SEIAA for issue of EC and the extract of the proceedings of the Committee meeting is as below:

The Proponent and Environment Consultant attended the meeting.

The proponent has requested the committee to permit him to adopt the baseline studies made during Oct 2016 to Dec 2016 for the same project under the pretext that the baseline studies done for the same project holds good for three years for which the committee accepted the same. The committee decided to recommend the proposal to SEIAA for issue of Standard and additional ToRs to conduct the EIA studies.

Accordingly, the TORs were issued from SEIAA on 15.06.2018 and the proponent submitted EIA report on 25.01.2021 to SEIAA.

The Proponent and Environment Consultant attended the 257th SEAC meeting held on 1.03.2021. KIADB allotted land to M/s. Karthik Fine Drugs in the year 1994 and obtained EC on 12.10.1998, plant was taken over by KSFC and sold to M/s. SynthoChirals Pvt. Ltd closed order was issued on 10.06.2016 and plant resumed operation on the issue of revocation order dated 02.07.2008 issued by SEIAA.

According to MoEF&CC, GoI, Office memorandum dated 12-11-2020 the public hearing has been exempted. The proponent stated that as per this Office memorandum the public hearing to be conducted only for those categories of projects for which the EIA Notification, 2006 itself requires public hearing to be conducted. He has also stated that the project is located within the Notified Industrial Area, hence does not require public hearing.

Assessment of Ecological Damages, Remediation plan and augmentation plan

The proponent has stated that no damages have been done for Air, Water and soil by operating his unit without valid EC. Consultant has accessed the damage under violation (a) during construction (b) during operational phase. **The details about retribution cost for effluent, solid waste solvent evaporation, air emission, environmental damages remediation plan and costing are shown at Annexure -1.**

The committee after discussion and deliberation accepted the damages accessed by consultant and considered the total damages of Rs. 13,35,000/- and recommended for issue of EC.

The Authority perused the proposal and took note of the recommendation of SEAC. The subject was considered by the Authority in the light of the Notification No. S.O 1223(E) dated 27th March, 2020, O M bearing F.No. 22-25/2020-IA.III dated 13th April, 2020 and S.O 3636(E) dated 15th October, 2020, issued by MoEF&CC, GOI.

The Authority opined that owing to the spirit of the above said Notification and O.M. issued by the MoEF&CC and the importance attached to the Pharmaceutical industries, it is necessary to hasten the Environmental Clearance process for API and Bulk drug industries.

The Authority took the following decisions:

- 1) Filing a complaint before jurisdictional court of law for the alleged violation under section 19 of the Environment (Protection) Act 1986.
- 2) Issue Environmental Clearance after submission of the following information/ documents:
 - a) The proponent shall deposit a Bank Guarantee of Rs. 13,35,000/- with the Karnataka State Pollution Control Board, Bengaluru along with details of remediation plan and Natural and Community Resource Augmentation Plan and the time frame for execution of the same.
 - b) The term of the Environmental Clearance shall be co-terminus with the term of the Bank Guarantee.
 - c) A sworn-undertaking to
 - a. Undertake work of remediation, including additional remediation that may be imposed by the Karnataka State Pollution Control Board pursuant to the submission of final report by NEERI, Nagpur in terms of direction issued by the Karnataka State Government vide direction bearing No. FEE 55 EPC 2016, dated 29.07.2016.
 - b. Bear the additional cost of remediation (if any) as has been mentioned in the preceding sub-para, if any
 - d) A time bound action plan for implementation of proposed CER activities as a part of EMP.
 - e) Distance of the proposed project site from the boundary of nearest National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal and if it is located within 10 Km of the said National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal then a map duly authenticated by the Chief Wildlife Warden showing the boundary from such National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal vis a vis the project location and the recommendation or comments of the Chief Wildlife Warden thereon.
 - f) Commitment towards Storage and transportation of hazardous Chemicals as per MoEF Notification dated 4th April 2016.

The Authority also decided to authorize Shri Ravikumar J.K., Scientific Officer, Department of Forest, Ecology and Environment for filing the complaint.

The Authority also stipulates that this Environmental Clearance will be subject to the final outcome of O.A. No. 34/2019 (SZ) of Hon'ble National Green Tribunal, Chennai.

195.1.2. Manufacturing of Bulk Drugs Project at Plot No.66 E & F, KIADB Industrial Area, Gadwanthi Village, HumnabadHobli& Taluk, Bidar District by M/s.



STATE BANK OF INDIA Tel No. : 040-27844461
 TFCPC-05055 Fax No. : 04027844488
 2 FLR,SURYA TWR SWIFT No. : SBININBB602
 SECUNDERABAD-500003,TE PIN Code : 500003

21-06-2021

MEMBER SECRETARY KSPC BOARD
 PARISAR BHAVAN 5TH FLOOR
 CHRUCH STREET
 BANGALORE 56001

Dear Sirs,

GUARANTEE NUMBER : 0505521BG0001506
 AMOUNT OF GUARANTEE : INR 1,335,000.00
 GUARANTEE COVER FROM : 21-06-2021 TO 20-06-2022
 LAST DATE FOR LODGEMENT OF CLAIM : 20-06-2023

THIS DEED OF GUARANTEE IS EXECUTED BY THE STATE BANK OF INDIA, CONSTITUTED UNDER THE STATE BANK OF INDIA ACT, 1955 HAVING THE CENTRAL OFFICE AT NARIMAN POINT, MUMBAI AND AMONGST OTHER PLACES. A BRANCH AT TFCPC-05055 HEREIN AFTER REFERRED TO AS 'THE BANK').IN FAVOUR OF MEMBER SECRETARY KSPC BOARD (HEREIN AFTER REFERRED TO AS 'BENEFICIARY') FOR AN AMOUNT NOT EXCEEDING INR 1,335,000.00

AT THE REQUEST OF SYNTHO CHIRALS PVT LTD AND THE GUARANTEE SHALL REMAIN IN FULL FORCE UPTO 20-06-2022 AND CANNOT BE INVOKED OTHERWISE THAN BY WRITTEN DEMAND OR CLAIM UNDER THIS GUARANTEE SERVED ON THE BANK ON OR BEFORE THE 20-06-2023

SUBJECT TO AS AFORESAID

NOTWITHSTANDING ANYTHING CONTAINED HEREIN ABOVE, OUR LIABILITY UNDER THIS GUARANTEE IS RESTRICTED TO INR 1,335,000.00
 OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 20-06-2022 . UNLESS A DEMAND OR CLAIM UNDER THE GUARANTEE IS MADE ON OUR BANK IN WRITING ON OR BEFORE 20-06-2023 ALL YOURS RIGHTS UNDER THE SAID GUARANTEE BE FORFEITED AND WE SHALL BE RELIEVED AND DISCHARGED FROM ALL LIABILITES THEREUNDER.

कृते भारतीय स्टेट बैंक
 For STATE BANK OF INDIA

मुख्य प्रबंधक/Chief Manager
 AUTHORISED SIGNATORY
 Nacharam SME-03098, Hyd

SRIKANTH
 F. No. 5065291
 Asst. Manager
 Nacharam SME-3098, Hyd.

Jun 22, 2021 10:56 AM

कृते भारतीय स्टेट बैंक
 For STATE BANK OF INDIA

मुख्य प्रबंधक/Chief Manager
 AUTHORISED SIGNATORY
 Nacharam SME-03098, Hyd

BANK GUARANTEE

BG-NO:-0505521BG0001506
DT: 21/06/2021



This Deed of Guarantee is executed at Hyderabad on this 19th day of June 2021 by **State Bank of India, SME Nacharam Branch**, Hyderabad, Telangana State hereinafter referred to as **THE GUARANTOR** (which expression shall include its successor or successors) in favour of **The Member Secretary Karnataka State Pollution Control Board, Parisara Bhavan, 1st to 5th floor, #49, Church street, Bangalore-560001.**

Whereas **M/s. SYNTHO CHIRALS PVT LTD** hereinafter referred to as the "EXECUTOR" having its manufacturing Unit at Plot No: 53B and 54P Kolhar industrial Area Bdiar-585401 Karnataka State has proposed to manufacture products.

The Member Secretary Karnataka State Pollution Control Board, Parisar Bhavan, 1st to 5th floor, #49, Church street, Bangalore-560001. has directed M/s. SYNTHO CHIRALS PRIVATE LIMITED, to furnish Bank Guarantee for **Rs. 13,35,000/-** (Rupees Thirteen Lakhs thirty five thousand Only) for a period of 1 (One) Year to comply with the Conditions stipulated in the Consent for Operation Order for Protection of Environment and Public Health, in accordance to the norms laid down by the Board as committed by M/s. SYNTHO CHIRALS PVT LTD.

In Pursuance of the above, we M/s. SYNTHOCHIRALS PVT LTD, guarantee the observance and performance by the Company of the various terms and conditions as provided in the commitment made above and undertake to pay to the Board subject to the maximum sum not exceeding **13,35,000/-** (Rupees Thirteen lakhs thirty five thousand only) on demand and in the event of company failing to comply with the above conditions/directions.

Our Liability under the Guarantee is restricted to Rs. 13,35,000/- (Rupees Thirteen lakhs thirty five thousand only). Our Guarantee shall remain in force until 19/06/2022 unless a suit or action to enforce a claim under this Guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever there under.

BANK: _____
DATE: _____ 21.06.2021


कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA
मुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद.
Nacharam SME-03098 Hyd

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA
मुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद.
Nacharam SME-03098 Hyd

page 1/2

M. SRIKANTH
P.F. No. 5065291
Asst. Manager
Nacharam SME-3098 Hyd

BG.No: 0505521BG0001506

Dt: 21-06-2021

Notwithstanding anything to the contrary contained herein;

- i. Our liability under this Guarantee shall not exceed Rs. 13,35,000 /- (Thirteen Lakhs Thirty Five Thousands Only).
- ii. This Bank Guarantee shall be valid up to 20.06.2022
- iii. The beneficiary's right as well the Bank's liability under this Guarantee shall stand extinguished unless a written claim or demand is made under this Guarantee on or before 20.06.2023

Dated 21/06/2021

For State Bank of India

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIAमुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद
Nacharam SME-03098M. SRIKANTH
P.F. No. 5065291
Asst. Manager
Nacharam SME-3098 Hvd

For State Bank of India

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIAमुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद
Nacharam SME-03098 Hvd

Page 2 of 2



Date: 28-07-2021

To,
The Member Secretary
State Environmental Impact Assessment Authority
7th Floor, 4th Gate,
Multi-storey building
Bangalore - 560 001

Respected Sir,

Subject: Submission of additional information to obtain environmental clearance.

Ref. File No. 1. SEIAA 18 IND (VIOL) 2018
2. Proceedings of 195th SEIAA meeting dated 06.05.2021

With reference to the above subject and reference, the proposed project "Modification and Expansion of Active Pharmaceutical Ingredients (APIs) Manufacturing Unit" by M/s. Syntho Chirals Pvt. Ltd at Plot No. 53-B & 54-P, KIADB Kolhar Industrial Area, NizampurHobli, Bidar Taluk & District, Karnataka was considered in 195th SEIAA meeting dated 06.05.2021 and as per the observation made here with we are submitting additional details to fulfil the requirement to obtain Environmental clearance.

Our humble request to the authority to consider the documents submitted and to issue the Environmental clearance at the earliest.

Thanking you,

Yours faithfully

For Syntho Chirals Pvt. Ltd.,


Authorized Signatory





State Level Environment Impact Assessment Authority Karnataka
(Constituted by the MoEF, Government of India under section 3(3) of E(P) Act, 1986)

Proceedings of the 195th SEIAA Meeting held on 6th May 2021 at 04:30 PM
through video conference.

Members present: -

- | | | |
|---------------------------------|---|-------------------------|
| 1. Dr. K. R. Sree Harsha, | - | Chairman, SEIAA |
| 2. Shri. K. N. Shivalinge Gowda | - | Member, SEIAA |
| 3. Sri. Brijesh Kumar, IFS | - | Member Secretary, SEIAA |

The Chairman welcomed the members and initiated the discussion. The subjects discussed and the decisions made on each of the agenda points are as follows:

195.1. Fresh Projects (Recommended for EC) :

Industrial Projects:

- 195.1.1. Bulk Drug & Intermediates Unit project at KIADB Kolhar Industrial Area, Bidar Taluk & District by M/s. SynthoChirals Pvt. Ltd. (SEIAA 18 IND (VIOL)2018) [SIA/KA/IND/60039/2018]- Modification**

M/s. SynthoChirals Pvt. Ltd, have applied for Environmental clearance from SEIAA for Modification of existing unit by stopping the production of existing products and proposing new products at KIADB Kolhar Industrial Area, Bidar Taluk & District

Details of the project are as follows:

Sl. No	PARTICULARS	INFORMATION
1	Name & Address of the Project Proponent	Mr. Tarun Kumar Rout Manager - Admin & Liaison At 66/B, Phase-2, IDA-Mallapur, Hyderabad-76, Telangana State
2	Name & Location of the Project	M/s. SynthoChirals Pvt. Ltd, At Plot No. 53-B & 54P, KIADB Kolhar Industrial Area, NizampurHobli, Bidar Taluk & District, Karnataka
3	Co-ordinates of the Project Site	Latitude - 17°54'41.39"N Longitude - 77°27'50.54"E

Suma

4	Environmental Sensitivity	
	a.	Distance From nearest Lake/ River/ Nala
	b.	Distance from Protected area notified under wildlife protection act
	c.	Distance from the interstate boundary
	d.	whether located in critically / severally polluted area as per the CPCB norms
5	Type of Development as per schedule of EIA Notification, 2006 with relevant serial number	
6	New/ Expansion/ Modification/ Product mix change	
7	Plot Area (Sqm)	
8	Built Up area (Sqm)	
9	Component of developments	
10	Project cost (Rs. In crores)	
11	Details of Land Use (Sqm)	
	a.	Ground Coverage Area
	b.	Kharab Land
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15	Complete process flow diagram and technology employed	-
16	Details of Plant and Machinery with capacity/ Technology used	1.5TPH - Boiler Capacity 250 KVA - Dg capacity MEE of 10 KLD capacity
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	-			
25	POWER			
	a.	Total Power Requirement in the Operational Phase with source	Electricity- GESCOM - 500KVA	
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	d.	Energy conservation plan and Percentage of savings including plan for utilization of solar energy as per ECBC 2007	Energy conservation devices such as CFL and LED lights are proposed in the project.	
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	a.	Parking Requirement as per norms	40 numbers	
	b.	Internal Road width (RoW)	Approach road width - 12m Internal road width - 4m (min)	
27	Any other information specific to the project (Specify)			
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 - d) A time bound action plan for implementation of proposed CER activities as a part of EMP.
 - e) Distance of the proposed project site from the boundary of nearest National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal and if it is located within 10 Km of the said National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal then a map duly authenticated by the Chief Wildlife Warden showing the boundary from such National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal vis a vis the project location and the recommendation or comments of the Chief Wildlife Warden thereon.
 - f) Commitment towards Storage and transportation of hazardous Chemicals as per MoEF Notification dated 4th April 2016.

The Authority also decided to authorize Shri Ravikumar J.K., Scientific Officer, Department of Forest, Ecology and Environment for filing the complaint.

The Authority also stipulates that this Environmental Clearance will be subject to the final outcome of O.A. No. 34/2019 (SZ) of Hon'ble National Green Tribunal, Chennai.

195.1.2. Manufacturing of Bulk Drugs Project at Plot No.66 E & F, KIADB Industrial Area, Gadwanthi Village, HumnabadHobli& Taluk, Bidar District by M/s.

**Submission of reply for clarifications raised during 195th SEIAA meeting dated
06.05.2021**

1. **The proponent shall deposit a Bank Guarantee of Rs. 13,35,000/- with the Karnataka State Pollution Board, Bengaluru along with details of remediation plan and Natural and Community Resource Augmentation Plan and the time frame for execution of the same.**

Bank guarantee for an amount of Rs. 13,35,000/- with the Karnataka State Pollution Board, Bengaluru is attached as ANNEXURE-1. Detailed remediation plan and Natural and Community Resource Augmentation Plan and the time frame for execution of the same is attached as ANNEXURE-2.

2. **The term of the Environmental Clearance shall be co-terminus with the term of the Bank Guarantee.**

Noted.

3. **A sworn-undertaking to**

- a) **Undertake work of remediation, including additional remediation that may be imposed by the Karnataka State Pollution Control Board pursuant to the submission of final report by NEERI, Nagpur in terms of direction issued by the Karnataka State Government vide direction bearing No. FEE 55 EPC 2016, dated 29.07.2016.**

- b) **Bear the additional cost of remediation (if any) as has been mentioned in the preceding sub-para, if any**

An undertaking to bear the cost of remediation that would be imposed by the Karnataka State Pollution Control Board pursuant to the submission of final report by NEERI, Nagpur in terms of direction issued by the Karnataka State Government vide direction bearing No. FEE 55 EPC 2016, dated 29.07.2016 is attached as ANNEXURE-3.

4. **A time bound action plan for implementation of proposed CER activities as a part of EMP.**

In accordance with OM No. 22-65/2017-IA.III dated 30th September 2020 issued by MoEF&CC by suppressing the CER notification dated 1st May 2018, Government of India, the industry has allocated amount of Rs.5 Lakhs in 5 years against each of the activities and the time frame within which such activities will be completed as below.

1 st Year	2 nd Year	3 rd Year	4 th Year	5 th Year	Total	Proposed CER activities
1 Lakh	1 Lakh	1 Lakh	1 Lakh	1 Lakh	5 Lakhs	<ul style="list-style-type: none"> • Providing smart class facility (Desktop-3 No's, Laptop-2 No., Projector with screen-3 No.) to Government School, Chidri.

5. Distance of the proposed project site from the boundary of nearest National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal and if it is located within 10 Km of the said National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal then a map duly authenticated by the Chief Wildlife Warden showing the boundary from such National Park/ Sanctuary/Bio sphere reserve/ migratory corridor of wild life animal vis a vis the project location and the recommendation or comments of the Chief Wildlife Warden thereon.

M/s. Syntho Chirals Pvt. Ltd is located at a distance of 32.2 km from Chincholi Wildlife Sanctuary eco-sensitive zone boundary.

Here with we have attached the map measuring the distance from Chincholi Wildlife Sanctuary eco-sensitive zone boundary to project site as ANNEXURE - 4.

6. Commitment towards storage and transportation of hazardous chemicals as per MoEF Notification dated 4th April 2016.

Commitment towards storage and transportation of hazardous waste as per MoEF Notification dated 4th April 2016 has been attached as ANNEXURE - 5.

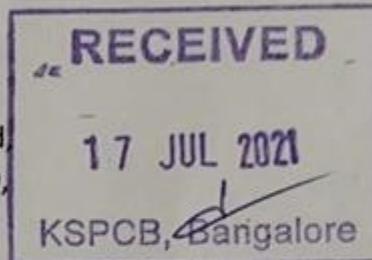
ANNEXURE-1

SYNTHO/ENV/2021-22

Date: 16:07:2021

TO:

The Member Secretary,
Karnataka State Pollution Control Board,
"Parisara Bhavana" 1st to 5th floor, #49,
Church Street, Bengaluru - 560 001



Dear Sir,

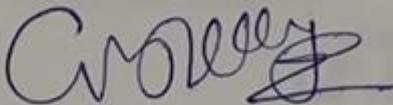
Sub: Submission of bank guarantee for an amount of Rs. 13,35,000 /- issued by State Bank of India for consideration of our application of grant of Environmental Clearance under EIA Notification to our Plant located at Plot NO. 53/ B and 54 P, Kolhar Indl. Area , Bidar -reg. :
Ref: Proceeding of 195th SEIAA meeting held on 06/05/2021.

<<<<

With reference to the above subject and reference., we herewith submitting bank guarantee for an amount of Rs13,35,000 /- (Rs. Thirteen lakh and thirty five thousand only) toward Environmental remediation and augmentation plan and for grant of Environment Clearance for change of product mix at our existing unit located at 53 /B and 54 P, Kolhar Indl. Area , Bidar.

Therefore we hereby request your kind self to receive the original Bank Guarantee bearing no. BG No. 0505521BG0001506 Dated: 21/06/2021 and forward a intimation letter of receipt of Bank guarantee to Member Secretary, SEIAA- Karnataka at the earliest and oblige.

Thanking you & Yours faithfully,



For Syntho Chirals Private Limited,
C.V.Bhaskar Reddy
Director

Enclosure: Original Copy of Bank Guarantee &
Copy of 195th SEIAA Proceedings



STATE BANK OF INDIA Tel No. : 040-27844461
 TFCPC-05055 Fax No. : 04027844488
 2 FLR,SURYA TWR SWIFT No. : SBININBB602
 SECUNDERABAD-500003,TE PIN Code : 500003

21-06-2021

MEMBER SECRETARY KSPC BOARD
 PARISAR BHAVAN 5TH FLOOR
 CHRUCH STREET
 BANGALORE 56001

Dear Sirs,

GUARANTEE NUMBER : 0505521BG0001506
 AMOUNT OF GUARANTEE : INR 1,335,000.00
 GUARANTEE COVER FROM : 21-06-2021 TO 20-06-2022
 LAST DATE FOR LODGEMENT OF CLAIM : 20-06-2023

THIS DEED OF GUARANTEE IS EXECUTED BY THE STATE BANK OF INDIA, CONSTITUTED UNDER THE STATE BANK OF INDIA ACT, 1955 HAVING THE CENTRAL OFFICE AT NARIMAN POINT, MUMBAI AND AMONGST OTHER PLACES. A BRANCH AT TFCPC-05055 HEREIN AFTER REFERRED TO AS 'THE BANK').IN FAVOUR OF MEMBER SECRETARY KSPC BOARD (HEREIN AFTER REFERRED TO AS 'BENEFICIARY') FOR AN AMOUNT NOT EXCEEDING INR 1,335,000.00

AT THE REQUEST OF SYNTHO CHIRALS PVT LTD AND THE GUARANTEE SHALL REMAIN IN FULL FORCE UPTO 20-06-2022 AND CANNOT BE INVOKED OTHERWISE THAN BY WRITTEN DEMAND OR CLAIM UNDER THIS GUARANTEE SERVED ON THE BANK ON OR BEFORE THE 20-06-2023

SUBJECT TO AS AFORESAID

NOTWITHSTANDING ANYTHING CONTAINED HEREIN ABOVE, OUR LIABILITY UNDER THIS GUARANTEE IS RESTRICTED TO INR 1,335,000.00
 OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 20-06-2022 . UNLESS A DEMAND OR CLAIM UNDER THE GUARANTEE IS MADE ON OUR BANK IN WRITING ON OR BEFORE 20-06-2023 ALL YOURS RIGHTS UNDER THE SAID GUARANTEE BE FORFEITED AND WE SHALL BE RELIEVED AND DISCHARGED FROM ALL LIABILITES THEREUNDER.

कृते भारतीय स्टेट बैंक
 For STATE BANK OF INDIA

मुख्य प्रबंधक/Chief Manager
 AUTHORISED SIGNATORY
 Nacharam SME-03098, Hyd

SRIKANTH
 F. No. 5065291
 Asst. Manager
 Nacharam SME-3098, Hyd.

Jun 22, 2021 10:56 AM

कृते भारतीय स्टेट बैंक
 For STATE BANK OF INDIA

मुख्य प्रबंधक/Chief Manager
 AUTHORISED SIGNATORY
 Nacharam SME-03098, Hyd

BANK GUARANTEE

BG No: 0505521BG0001506

DT: 21/06/2021



This Deed of Guarantee is executed at Hyderabad on this 19th day of June 2021 by **State Bank of India, SME Nacharam Branch**, Hyderabad, Telangana State hereinafter referred to as **THE GUARANTOR** (which expression shall include its successor or successors) in favour of **The Member Secretary Karnataka State Pollution Control Board, Parisara Bhavan, 1st to 5th floor, #49, Church street, Bangalore-560001.**

Whereas **M/s. SYNTHO CHIRALS PVT LTD** hereinafter referred to as the "EXECUTOR" having its manufacturing Unit at Plot No: 53B and 54P Kolhar industrial Area Bdiar-585401 Karnataka State has proposed to manufacture products.

The Member Secretary Karnataka State Pollution Control Board, Parisar Bhavan, 1st to 5th floor, #49, Church street, Bangalore-560001. has directed M/s. SYNTHO CHIRALS PRIVATE LIMITED, to furnish Bank Guarantee for **Rs. 13,35,000/-** (Rupees Thirteen Lakhs thirty five thousand Only) for a period of 1 (One) Year to comply with the Conditions stipulated in the Consent for Operation Order for Protection of Environment and Public Health, in accordance to the norms laid down by the Board as committed by M/s. SYNTHO CHIRALS PVT LTD.

In Pursuance of the above, we M/s. SYNTHOCHIRALS PVT LTD, guarantee the observance and performance by the Company of the various terms and conditions as provided in the commitment made above and undertake to pay to the Board subject to the maximum sum not exceeding **13,35,000/-** (Rupees Thirteen lakhs thirty five thousand only) on demand and in the event of company failing to comply with the above conditions/directions.

Our Liability under the Guarantee is restricted to Rs. 13,35,000/- (Rupees Thirteen lakhs thirty five thousand only). Our Guarantee shall remain in force until 19/06/2022 unless a suit or action to enforce a claim under this Guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever there under.

BANK

DATE:



21-06-2021

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद.
Nacharam SME-03098 Hvd

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद.
Nacharam SME-03098 Hvd

page 1 of 2

M. SRIKANTH
P.F. No. 5065291
Asst. Manager
Nacharam SME-3098 Hvd

BG.No: 0505521BG0001506

Dt: 21-06-2021

Notwithstanding anything to the contrary contained herein;

- i. Our liability under this Guarantee shall not exceed Rs. 13,35,000 /- (Thirteen Lakhs Thirty Five Thousands Only).
- ii. This Bank Guarantee shall be valid up to 20.06.2022
- iii. The beneficiary's right as well the Bank's liability under this Guarantee shall stand extinguished unless a written claim or demand is made under this Guarantee on or before 20.06.2023

Dated 21/06/2021

For State Bank of India

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIAमुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद
Nacharam SME-03098M. SRIKANTH
P.F. No. 5065291
Asst. Manager
Nacharam SME-3098 Hvd

For State Bank of India

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIAमुख्य प्रबन्धक/Chief Manager
नाचारम एस.एम.ई. शाखा, हैद
Nacharam SME-03098 Hvd

Page 2 of 2

ANNEXURE-2

COST OF REMEDIATION PLAN:

Attribute	Environmental damage remediation measures	Financial provision, Rs. Lakhs	2021	2022	Total
Air & noise	Green-belt development within the industry premises- 250 plants @ Rs. 250 per plant	0.6	0.3	0.3	0.6
Water	Construction and maintenance of the storm water drain in the industrial area. Support and sharing of Rs 1.6 lakhs to provide the portable drinking water supply unit to Kolhar village along with industrial area association.	1.95	0.975	0.975	1.95
Land & Ecology	Development of plantation along the road sides of the in the industrial area as well as the highway passing the industrial area. Total sapling 750 numbers at 250 per sapling	1.8	0.9	0.9	1.8
Socio- economic	Providing smart class facility (Desktop-3 No's, Laptop-2 No., Projector with screen-3 No.) to Government School, Chidri.	5	2.5	2.5	5
Total		9.35	4.675	4.675	9.35

COST OF NATURAL RESOURCES AUGMENTATION:

Attribute	Natural resources augmentation measures	Financial provision, Rs. Lakhs	2021	2022	Total
Land	Green-belt development near the Kolhar village. Total sapling 750 numbers.	1.5	0.75	0.75	1.5
Total		1.5	0.75	0.75	1.5

COST OF COMMUNITY RESOURCES AUGMENTATION:

Activity	Financial provision, Rs. Lakhs	2021	2022	Total
Medical camps in the surrounding villages, Kolhar in consultation with District Health Authorities & distribution of medicines to the needy patients.	1.25	0.625	0.625	1.25
Constructing shelters at bus stops and providing signage.	1.25	0.625	0.625	1.25
Total	2.5	1.25	1.25	2.5

ANNEXURE-3

**Syntho Chirals**

Syntho Chirals (P) Ltd.,
66/B, Phase-II, IDA – Mallapur,
Hyderabad – 500 076. INDIA
Phone: +91 40 27178028,
Fax: +91 40 27153793
e-mail: info@synthochirals.com

TO WHOM IT MAY CONCERN**UNDERTAKING**

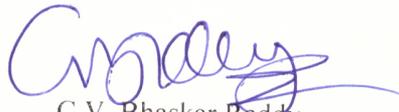
I, C.V. Bhaskar Reddy S/o. C. Janga Reddy aged about 46 years residing at Hyderabad, working as Director of M/s. Syntho Chirals Pvt. Ltd do hereby submit the undertaking with reference to SEIAA – Karnataka to issue Environmental Clearance for our project located at Plot No. 53-B & 54-P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District, Karnataka State.

We hereby undertake that we will bear the cost of remediation that would be imposed by the Karnataka state Pollution Control Board Pursuant to the submission of final report by NEERI, Nagpur.

Place : Bidar
Date:28-07-2021

For SynthoChirals Pvt. Ltd.,




C.V. Bhaskar Reddy
Director

ANNEXURE-4

DISTANCE BETWEEN PROJECT SITE BOUNDARY AND CHINCHOLI WILDLIFE SANCTUARY ECOSENSITIVE ZONE BOUNDARY

74



M/s. SYNTHO CHIRALS PVT. LTD
SEIAA 18 IND (VIOL) 2018

Syntho Chirals Pvt Ltd

Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length:	32.23	Kilometers
Ground Length:	32.23	
Heading:	193.94	degrees

Mouse Navigation Save Clear



Image Landsat / Copernicus



Google Earth

ANNEXURE-5

**Syntho Chirals****Syntho Chirals (P) Ltd.,**

66/B, Phase-II, IDA – Mallapur,

Hyderabad – 500 076. INDIA

Phone: +91 40 27178028,

Fax: +91 40 27153793

e-mail: info@synthochirals.com

Date: 28-07-2021

To,
The Member Secretary
State Environmental Impact Assessment Authority
7th Floor, 4th Gate,
Multi-storey building
Bangalore - 560 001

Respected Sir,

Subject: Commitment towards storage and transportation of hazardous waste
as per MoEF Notification dated 4th April 2016.

Ref. File No. 1. SEIAA 18 IND (VIOL) 2018

With reference to the above subject and reference, the proposed project "Modification and Expansion of Active Pharmaceutical Ingredients (API's) Manufacturing Unit" by M/s. Syntho Chirals Pvt. Ltd. at Plot No. 53-B & 54-P, KIADB Kolhar Industrial Area, Nizampur Hobli, Bidar Taluk & District, Karnataka is committing towards storage and transportation of hazardous waste as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules dated 4th April 2016. All the procedures mentioned in the Hazardous waste management Rules will be followed and implemented while handling of Hazardous waste.

Our humble request to the authority to consider the letter submitted and to issue the Environmental clearance at the earliest.

Thanking you,

Yours faithfully

For Syntho Chirals Pvt. Ltd.,

, Authorized Signatory



GOVERNMENT OF KARNATAKA

No:KGWA/GW/NOC/--/2020-21

31

District Groundwater Committee
Karnataka Groundwater Authority,

Bidar District, .

Dated: 27-09-2021

E-mail: gwdbidar@gmail.com

**Form 3A
(Rule-6)**

**Permission for digging/drilling a well/ Bore well/ Extraction of Groundwater for
Industrial/ Commercial/ Entertainment or other use**

M/s Syntho Chirals, Private Limited, Kolar Industrial Area, Bidar, Bidar taluk, **Bidar District**, is permitted for extraction of groundwater at Sy No. **53, B & 54,P**, from One Open well for Industrial use.

M/s. Syntho Chirals, Private Limited, Kolar Industrial Area, Bidar is permitted to abstract 15 KLD /day (not exceeding **5,475 m³/year**) of groundwater through **One Open well** only. No additional groundwater abstraction structures to be constructed for this purpose without prior approval of the KGWA.

- 1) This NOC is valid for **three years** from 27-09-2021 to 27-09-2024.
- 2) As per the categorization of taluks, Bidar taluk in Bidar district fall under Safe taluka category. Hence the **Groundwater Abstraction Charges** to be paid is **Rs. 15.00 per day**.
- 3) The Firm at its own cost shall install piezometer, at suitable location and execute groundwater regime monitoring programme in and around the project area on regular basis in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Bidar District.

No.of Piezometers	Monitoring Mechanism		
	Manual	DWLR	DWLR with Telemetry
1	1	0	0

Validity of this NOC shall be subject to compliance of the following conditions:

- 4) The well should not be used for drawing water for any other use other than applied for.
- 5) The withdrawal of water should be better managed to avoid wastage of water
- 6) The utilized water should be recycled and reused after necessary treatment
- 7) The construction of rain water harvesting structures in the vicinity of the well/ bore well shall be as per the technical opinion of Senior Geologist, District Groundwater Office, Groundwater Directorate, Bidar District.
- 8) The utilization of water will be subject to the regulation from time to time based on the extraction of water from the well/bore well
- 9) The pollution of groundwater resources should be avoided
- 10) Water meter with telemetry system has to be installed and data on groundwater draft is to be maintained and submitted every month to the Authority concerned. The groundwater quality to be monitored twice in a year during pre-monsoon and post monsoon periods.
- 11) The firm, shall, in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Bidar District, implement groundwater recharge measures for augmenting the groundwater resources of the area.
- 12) The photographs of the recharge structures after completion of the same are to be furnished immediately to the Senior Geologist, District Groundwater Office, Groundwater Directorate, Bidar District, for verification.
- 13) The abstraction/restoration charges should be deposited to the Karnataka Groundwater Authority account in the form of DD / Cash. Bank account details are given below:

Bank: Canara Bank.

Account Holder: Chairman, KGWA

Account No:0788201052332

IFSC code: CNRB0000788

Account type: Current account

- 14) The groundwater monitoring data in respect of Sl.No.4&12 to be submitted to Senior Geologist, District Groundwater Office, Groundwater Directorate, Bidar District on regular basis through telemetry.
- 15) The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in Sl.No. 1 to 14 and the applicant shall be liable to pay the penalties as per the provisions of act and guidelines.
- 16) The Karnataka Groundwater (Regulation for Protection of Sources of Drinking Water) Act, 1999 should be followed scrupulously.
- 17) This NOC is subject to prevailing Central/State Government rules /laws or Court orders related to construction of bore well/ groundwater withdrawal /construction of recharge or conservation structures /discharge of effluents or any such matter as applicable.
- 18) This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 19) It is also informed that during the renewal of the NOC, depending upon the hydrogeological condition the category of the area and the site conditions, the quantity will vary from

permitted quantity. The company should make alternate arrangements for the reducing quantity for sustaining their industrial activity by means of availing water through local bodies or using the urban waste water after proper treatment.

- 20) The firm is bound to obey the directions of NGT/ court orders that are existing and that may be laid down in future in matters related to Groundwater withdrawal.

This NOC has been issued as per the proceedings drawn from the meetings held under the Chairmanship of Deputy Commissioner, District Groundwater Committee, Bidar District on 01-06-2021.

Place: Bidar
Date: 27-09-2021


Senior Geologist, & Member Secretary
District Groundwater Committee
Bidar

✓ To,
M/s. Syntho Chirals, Private Limited,
Kolar Industrial Area,
Bidar,
Bidar taluk, Bidar District.

MEMBERSHIP No. MEEPL/MEM/ 2021 /

MOTHER EARTH ENVIRON TECH PRIVATE LIMITED

(A DIVISION OF CHAITRA GROUP)

An Integrated Management System Certified Company | Quality Management System-ISO 9001:2015
Environmental Management System – ISO 14001:2015 | Occupational Health and Safety Management System- ISO 45001:2018

Plot No. 158 to 164, KIADB Kadechur Industrial Estate, Kadechur Village, Tehsil and Yadgiri District, Karnataka - 585221

COMMON HAZARDOUS WASTE TREATMENT STORAGE DISPOSAL FACILITY (CHWTSDF) MANAGING HAZARDOUS WASTE MEMBERSHIP CERTIFICATE

Certify that M/S. SYNTHO CHIRALS PVT LTD

Plot No. 53 B, and 54 P, KIADB

Karnataka

Authorized Signatory
Director of Mother Earth Environ Tech Pvt. Ltd.

31.04.2021

This certificate is valid up to 31.03.2022



Authorised